

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, DELHI**

O.A. No. 1034/2024

IN THE MATTER OF:

K Sanjeev Dogra

..... .. Applicant

VERSUS

State of Himachal Pradesh and others

..... Respondents

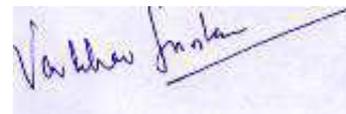
Index

Sr.No.	Particulars of documents	Page
1.	Status Report on behalf of Respondent No. 4 i.e. H.P. State Pollution Control Board in compliance to Hon'ble NGT's order dated 05.02.2026, passed in OA No. 1034/2024 along with its annexures.	1-44

Dated: 21-02-2026
Place: Dharamshala

Respondent No. 4

Through Counsel



Vaibhav Srivastava (Advocate)

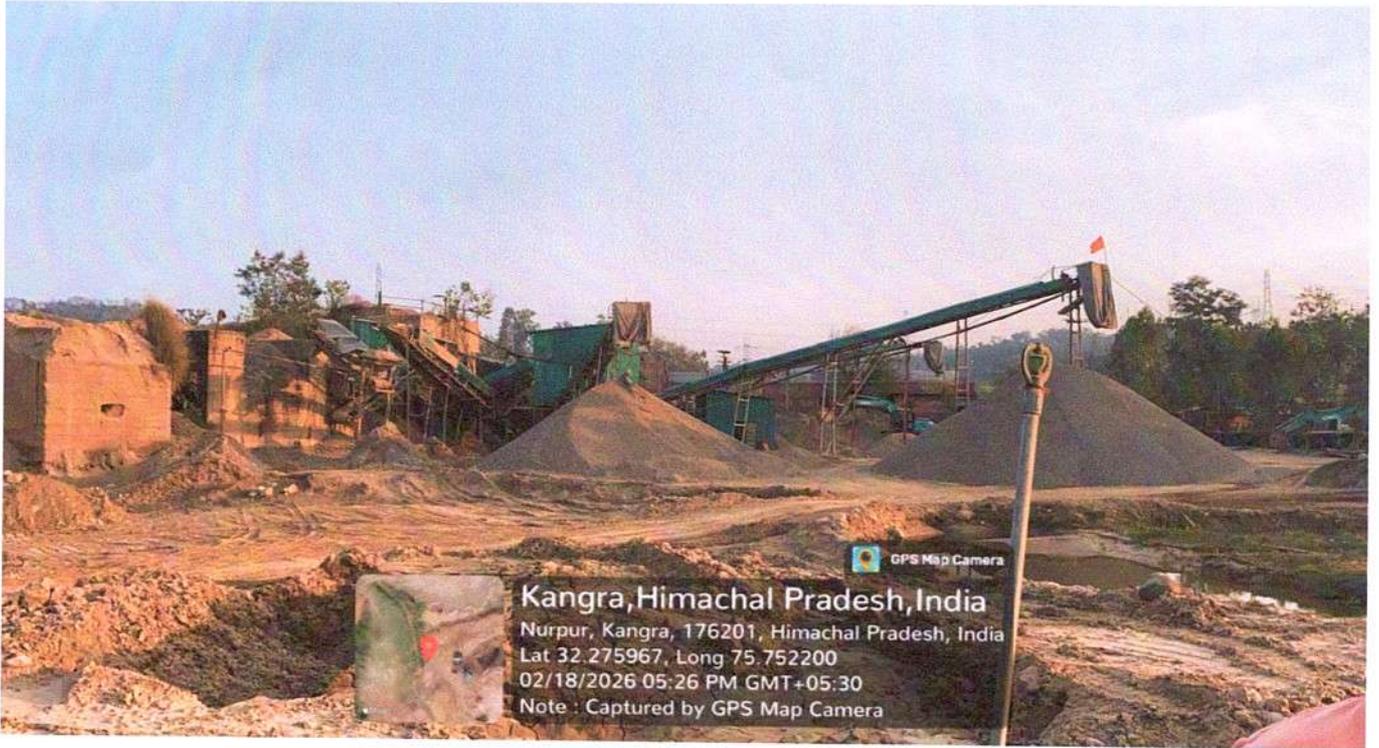
S. No.	Fugitive emissions source Location	Check list/requirement for compliance of conditions of Environmental Guidelines	Status of Compliance by the Respondent stone crusher as on dated 14.05.2025 as observed by the joint committee						
			Shivam Stone Crusher	Diamond Enterprises	Ankur Stone Crushe	SCS Stone Crusher Gramin Udvog	Mankotia Stone Crusher	New Nurpur Stone Crusher	Bhandral Stone Crusher
			1	2	3	4	5	6	7
1	Unloading area of raw material, primary crusher, screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzle.	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher).	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)
2	Primary crushers, Secondary crushers, screeners and tertiary crushers	GI/MS sheets on top and at least three sides completely from the ground level	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.	Partially Complying The covers over the dust arising machineries with GI/MS sheets on top and at least three sides were found damaged as per the latest inspection on 18.02.2026.	Partially Complying The covers over the dust arising machineries with GI/MS sheets on top and at least three sides were found damaged as per the latest inspection on 18.02.2026.	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.
3	Secondary tertiary crushers and screeners	Dry extraction cum bag filter followed by cyclone	Not Complying (Not provided yet)	Complying (Provided)	Complying (Provided)	Not Complying (Not provided yet)	Not Complying (Not provided yet)	Complying (Provided)	Complying (Provided)
4	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts	Complying covers over conveyor belts has been covered properly provided	Complying covers over conveyor belts has been covered properly provided	Complying covers over conveyor belts has been covered properly provided	Partially Complying conveyor belts are not properly covered	Partially Complying conveyor belts are not properly covered	Complying covers over conveyor belts has been covered properly provided	Partially Complying conveyor belts are not properly covered. However, the work for the covering of the conveyor belts and shed were going on at the time of inspection conducted on 19.02.2026
5	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level	Complying Telescopic chute has provided on each conveyor belts.	Complying Telescopic chute has provided on each conveyor belts.	Complying Telescopic chute has provided on each conveyor belts.	Not Complying Telescopic chute has not provided on each conveyor belts.	Partially Complying (Telescopic chute has found in two conveyor belts.)	Complying Telescopic chute has provided on each conveyor belts.	Not Complying The unit has removed the telescopic chute from conveyor belts.
6	Directions issued		letter no. 8035-37 dated 17.02.2026			letter no. 8047-49dated 17.02.2026	letter no. 8032-34 dated 17.02.2026		letter no. 8029-31 dated 17.02.2026
	Enclosure		Attached annexure-I	Attached annexure-II	Attached annexure-III	Attached annexure-IV	Attached annexure-V	Attached annexure-VI	Attached annexure-VII

		Status of Compliance by the Respondent stone crusher as on dated 14.05.2025 as observed by the joint committee							
Sr. No	Fugitive emissions source Location	Check list/requirement for compliance of conditions of	Shri Ram Stone Crusher	Shiva Stone Crusher	Mahadev Stone Crusher	Gold Mine Stone Crusher	Om Stone Crusher	J.V Stone Crushe	Nandi Stone Crusher
			8	9	10	11	12	13	14
1	Unloading area of raw material, primary crusher, screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzle.	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)	Complying. Nozzle (pipe) is provided at inlet of primary crusher (jaw) and then pre-wetted material is further conveyed to Secondary crusher. And then through screener, which includes a washing mechanism to clean the processed material and then washed material is conveyed to delivery conveyor belts.(wet stone crusher)
2	Primary crushers, Secondary crushers screeners and tertiary crushers	GI/MS sheets on top and at least three sides completely from the ground level	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.	Complying The unit has provided covers over the dust arising machinerieswith GI/MS sheets on top and at least three sides.
3	Secondary tertiary crushers and screeners	Dry extraction cum bag filter followed by cyclone	Partially Complying (Found non operational)	Complying	Complying (Provided)				
4	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts	Complying covers over conveyor belts has been covered properly provided	Partially Complying covers over conveyor belts has been not provided properly, however some conveyor belts are covered with green net.	Complying covers over conveyor belts has been covered properly provided	Complying covers over conveyor belts has been covered properly provided	Complying covers over conveyor belts has been covered properly provided	Complying covers over conveyor belts has been covered properly provided	Complying covers over conveyor belts has been covered properly provided
5	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level	Complying Telescopic chute has provided on each conveyor belts.	Partially Complying Telescopic chute (metallic chute) has provided on each conveyor belts. However it should be from top discharge point to ground level	Complying Telescopic chute has provided on each conveyor belts.	Complying Telescopic chute has provided on each conveyor belts.	Complying Telescopic chute has provided on each conveyor belts.	Complying Telescopic chute has provided on each conveyor belts.	Partially Complying Telescopic chute (metallic chute) has provided on each conveyor belts. However it should be from top discharge point to ground level
			letter no. 8057-59 dated 17.02.2026	letter no. 8041-43 dated 17.02.2026					letter no. 8054-56 dated 17.02.2026
	Directions issued		Attached annexure-VIII	Attached annexure-IX	Attached annexure-X	Attached annexure-XI	Attached annexure-XII	Attached annexure-XIII	Attached annexure-IVX

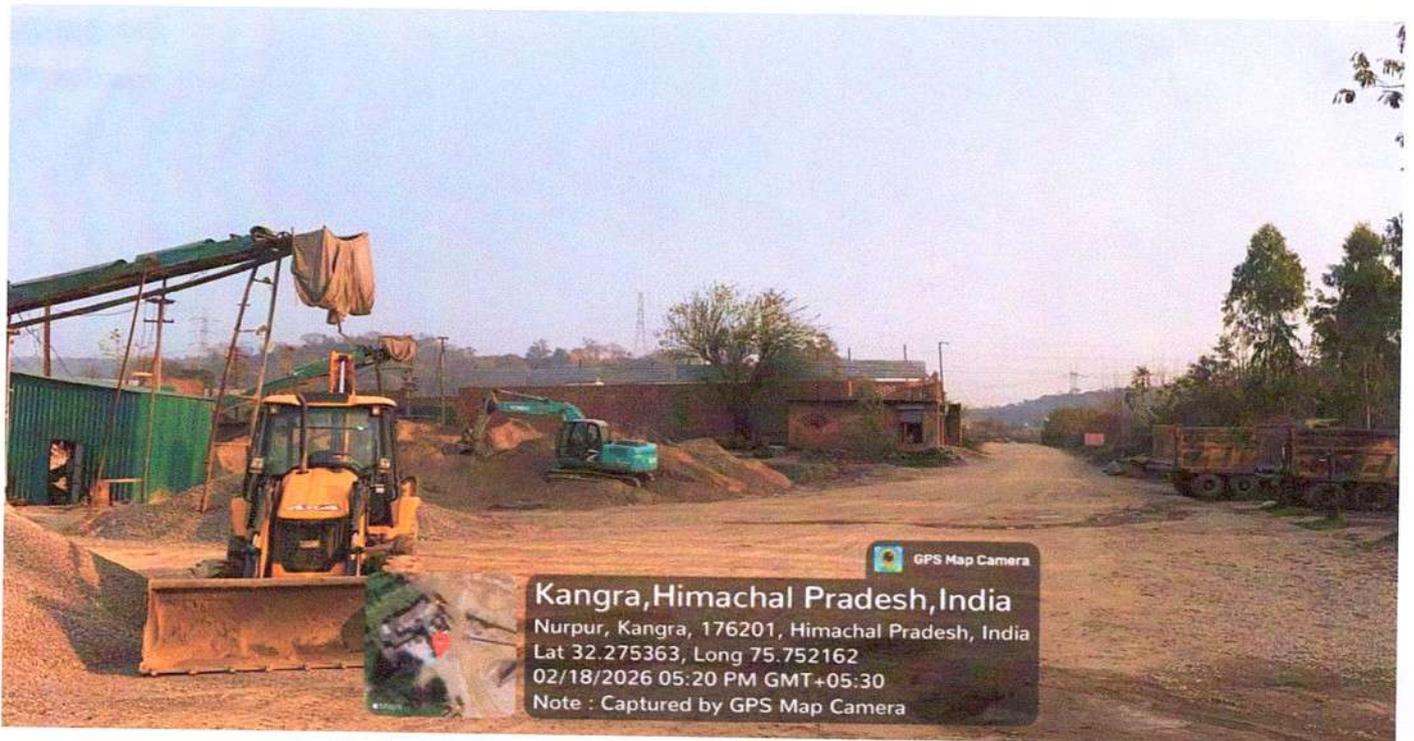
[Handwritten Signature]
JEFF

[Handwritten Signature]
MRR

Photographs of Shivam Stone Crusher taken during inspection



Covers over the dust arising machineries with GI/MS sheets on top and at least three sides and covers over conveyor belts has been covered properly provided



Telescopic chute has provided on each conveyor belts.

Speed post
-Reminder I-



Himachal Pradesh State Pollution Control Board
Regional Office, Dharamshala
Near GSSS Dari Tehsil Dharamshala Distt Kangra -176057
Telephone No. 01892-222628 e-mail: pcbrojassur@gmail.com



Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Whereas, the inspection of the unit in the name & style of M/s Shivam Stone Crusher, VPO Barikhad, Tehsil Inodra, District Kangra H.P. was conducted by the official of this office on date: 04.01.2026 and directions have been issued by this office vide letter no: 6932-34, dated: 12/01/2026 to comply with the observations made by this office during the inspection and submit compliance within two weeks, but unit has failed to comply with the direction issued till date.

Whereas, the facts stated above tantamount to violation of the provisions under Sections 21, 22, 23, 25, 26 etc. (whichever is applicable) rendering you liable for penalty under Sections 37, 38, 39 of the Air (Prevention and Control of Pollution) Act, 1981, and Sections 20, 24, 25 of the Water (Prevention & Control of Pollution) Act, 1974 rendering you liable for penalty under Sections 41, 43, 44, 45A of the Water (Prevention & Control of Pollution) Act, 1974 (as amended in the year 2024) which shall not be less than Rupees ten thousand, but which may extend to Fifteen Lakh Rupees for each such contravention/non-compliance. The unit shall also be liable to pay additional penalty of ten thousand rupees every day if such contravention or non-compliance continues.

Whereas, in addition to above, unit would also be liable for regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for closure, stoppage or regulation of electricity, water or any other service. Also, Environmental Compensation shall be imposed on the unit based on the Polluter Pays Principle', as per methodology approved by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha samiti & anr. vs. Uol & ors." as per 'pollution index' (PI) of the industry and for every day violation period.

Therefore, you are hereby once again directed to comply with the provisions of the aforesaid act and take necessary measures to ensure the compliance of environmental standards, comply with the above said observations of this office, submit action plan cum compliance

report within two weeks & not to operate the unit without providing all required PCD's as well as valid consent of the State Board. You are further directed to show cause why the above mentioned regulatory action/penal action should be not taken against you for the afore-stated violation.

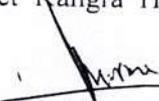
Please note that in the event of failure to comply with the above directions/failing to provide the information solicited from you/in the event of unsatisfactory disposition/response, within a period of one week, appropriate regulatory action or legal proceedings or both shall be initiated against you for the above mentioned violations/non-compliances, entirely at your own risk and cost.


Regional Officer
HP State Pollution Control Board

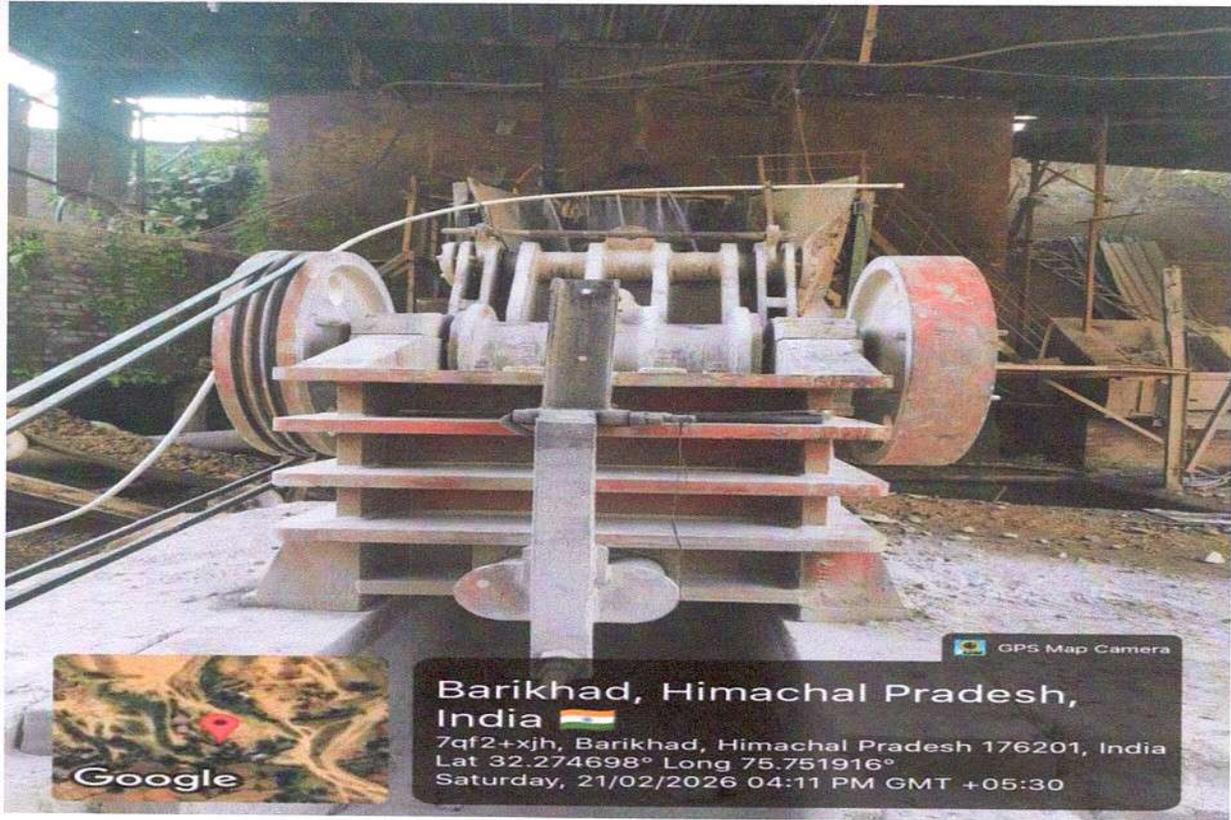
PCB/ Shivam Stone Crusher /(D/sala)/26- 8035-37 Dated: 17-02-2026

Copy to the following for information and necessary action :-

1. The Member Secretary, HPSPCB HQ Shimla.
2. The Assistant Environmental Engineer, HPSPCB, SRO Nurpur, Tehsil Nurpur, Distt. Kangra (H.P.) for information & further necessary action, please.
3. M/s Shivam Stone Crusher, VPO Barikhad , Tehsil Inodra, District Kangra H.P. for compliance.


Regional Officer
HP State Pollution Control Board

Photograph of Diamond Enterprises Stone Crusher, Village Barikhad, P.O. Lodhwan, Tehsil Indora Distt. Kangra, H.P. During Inspection



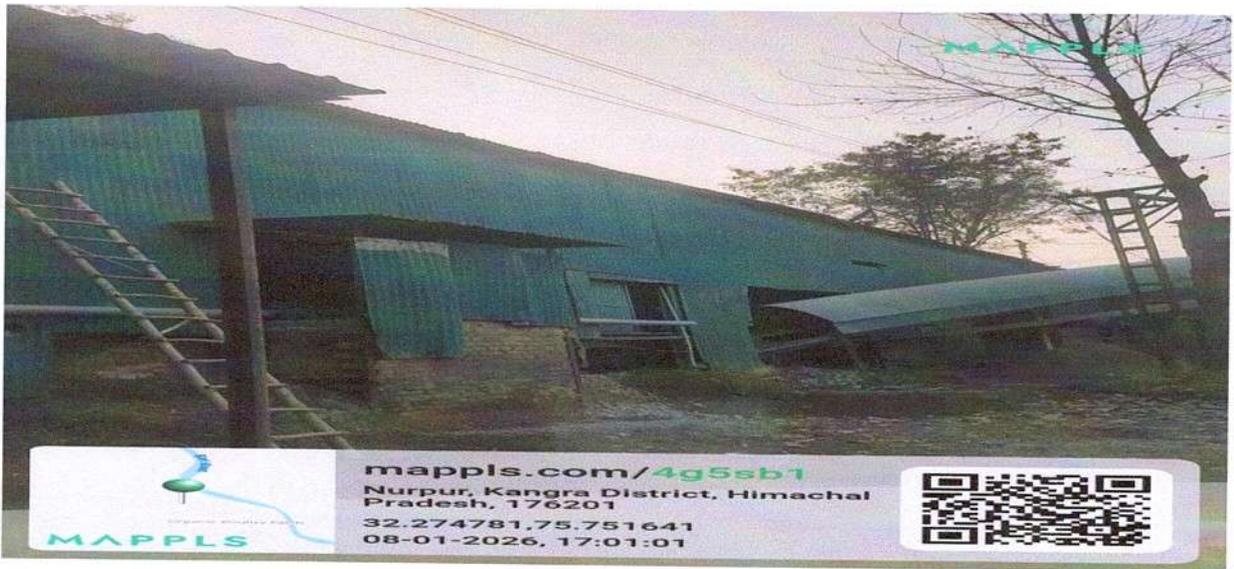
Water sprinklers installed with adequate designed nozzle.



covers over conveyor belts has been covered properly provided



Telescopic chute has provided on each conveyor belts.



Covers over the dust arising machineries with GI/MS sheets on top and at least three sides.

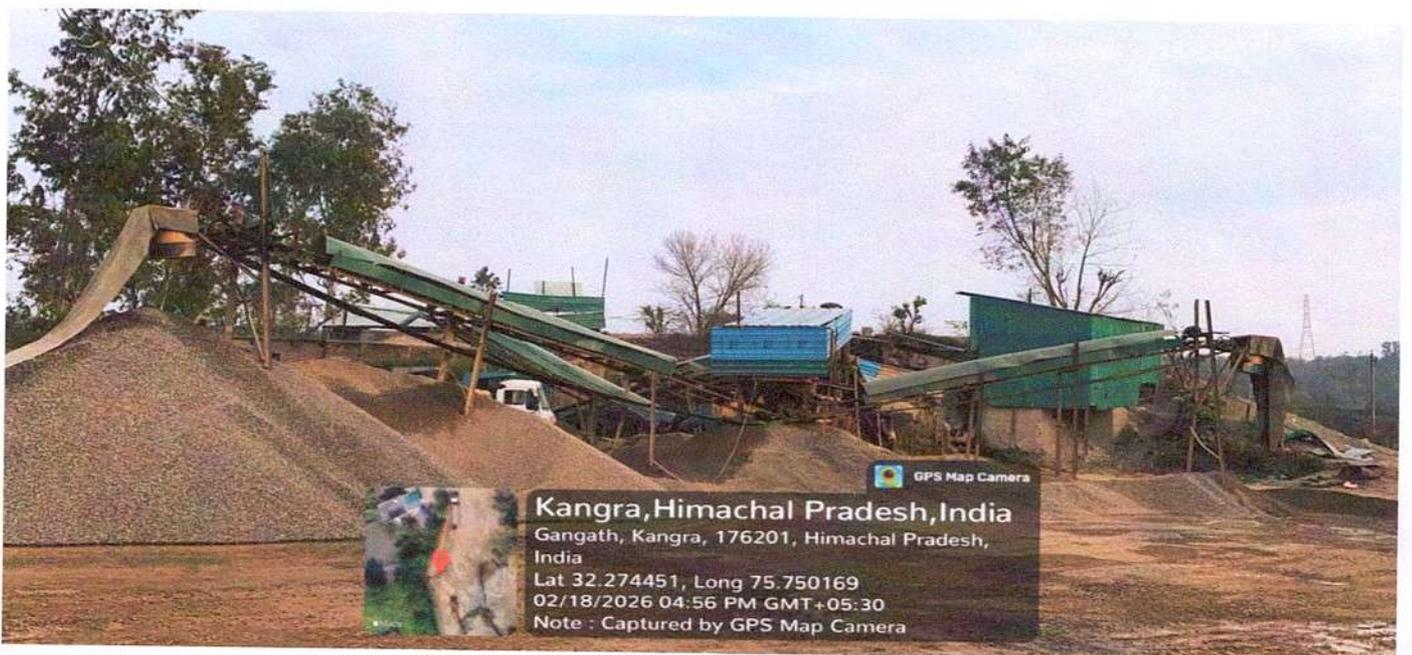


Dry extraction cum bag filter followed by cyclone

Photographs of Ankur Stone Crusher taken during inspection



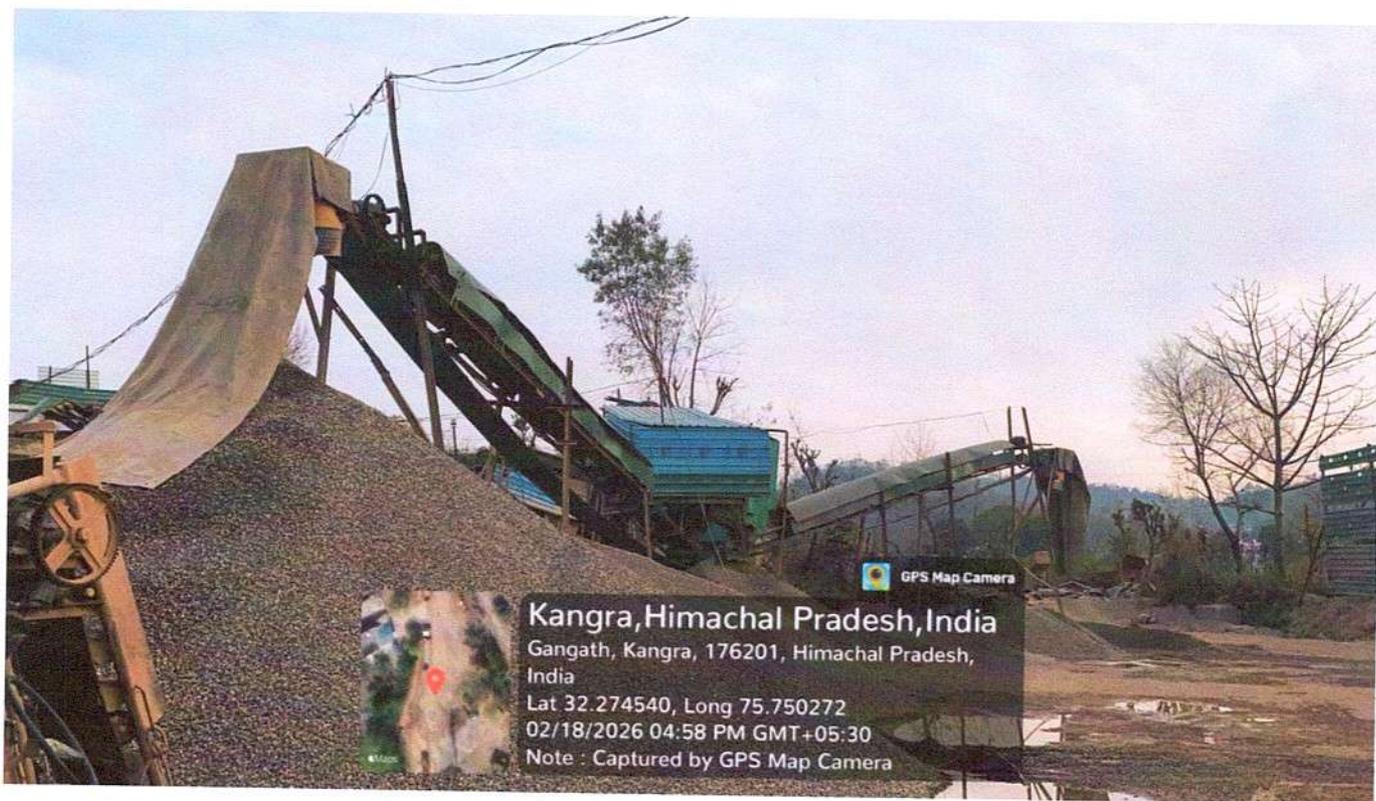
Water sprinklers installed with adequate designed nozzle.



Covers over the dust arising machineries with GI/MS sheets on top and at least three sides and covers over conveyor belts has been covered properly provided

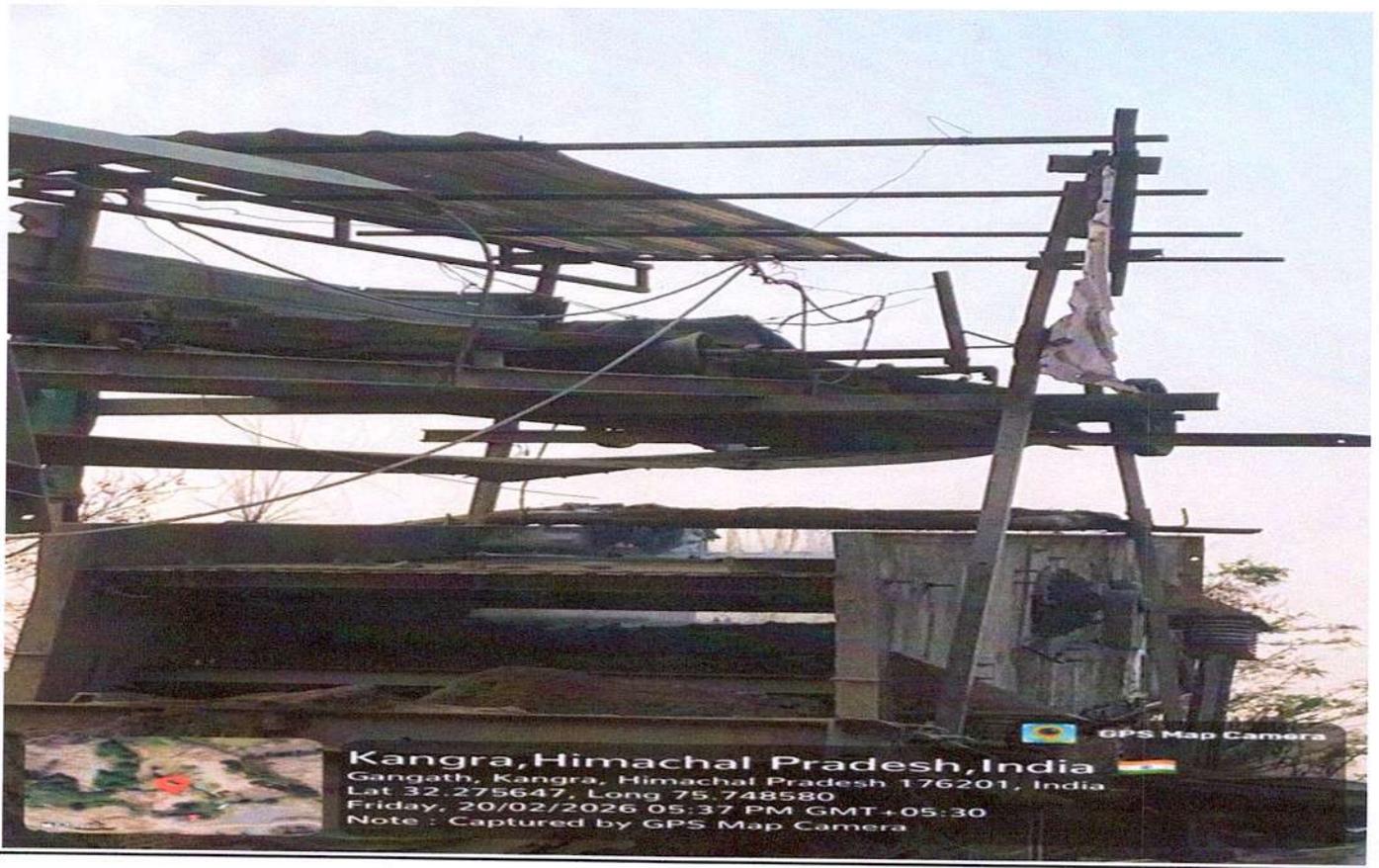


Dry extraction cum bag filter followed by cyclone

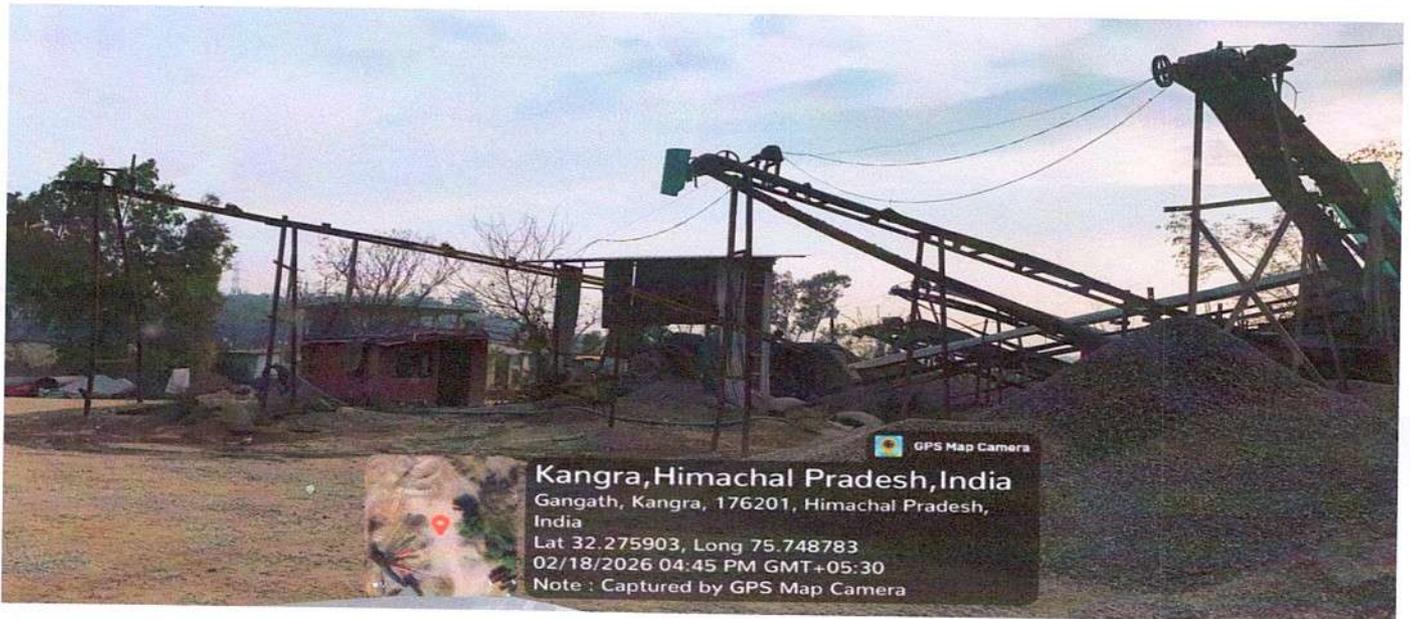


Telescopic chute has provided on each conveyer belts.

Photographs of SCS Stone crusher taken during inspection



Water sprinklers installed with adequate designed nozzle.



The covers over the dust arising machineries with GI/MS sheets on top and at least three sides were found damaged

Speed post
Reminder-I



Himachal Pradesh State Pollution Control Board
Regional Office, Dharamshala
Near GSSS Dari Tehsil Dharamshala Distt Kangra -176057
Telephone No. 01892-222628 e-mail: pcbrojassur@gmail.com



Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Whereas the inspection of the unit named M/s SCS Stone Crusher, VPO Barikhad, Tehsil Indora, District Kangra H.P. was conducted by the official of this office on date: 08/01/2026 and directions have been issued by this office vide letter no: 7270-72, dated: 24/01/2026 to comply with the observations made by this office during the inspection and submit compliance within two weeks, but unit has failed to comply with the direction issued till date.

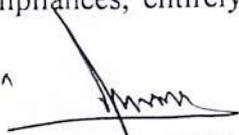
Whereas, the facts stated above tantamount to violation of the provisions under Sections 21, 22, 23, 25, 26 etc. (whichever is applicable) rendering you liable for penalty under Sections 37, 38, 39 of the Air (Prevention and Control of Pollution) Act, 1981, and Sections 20, 24, 25 of the Water (Prevention & Control of Pollution) Act, 1974 rendering you liable for penalty under Sections 41, 43, 44, 45A of the Water (Prevention & Control of Pollution) Act, 1974 (as amended in the year 2024) which shall not be less than Rupees ten thousand, but which may extend to Fifteen Lakh Rupees for each such contravention/non-compliance. The unit shall also be liable to pay additional penalty of ten thousand rupees every day if such contravention or non-compliance continues.

Whereas, in addition to above, unit would also be liable for regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for closure, stoppage or regulation of electricity, water or any other service. Also, Environmental Compensation shall be imposed on the unit based on the Polluter Pays Principle', as per methodology approved by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha samiti & anr. vs. Uol & ors." as per 'pollution index' (PI) of the industry and for every day violation period.

Therefore, you are hereby once again directed to comply with the provisions of the aforesaid act and take necessary measures to ensure the compliance of environmental standards.

comply with the above said observations of this office, submit action plan cum compliance report within two weeks & not to operate the unit without providing all required PCD's as well as valid consent of the State Board. You are further directed to show cause why the above mentioned regulatory action/penal action should be not taken against you for the afore-stated violation.

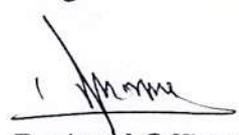
Please note that in the event of failure to comply with the above directions/failing to provide the information solicited from you/in the event of unsatisfactory disposition/response, within a period of 07 days positively, appropriate regulatory action or legal proceedings or both shall be initiated against you for the above mentioned violations/non-compliances, entirely at your own risk and cost.


Regional Officer
HP State Pollution Control Board

PCB/ SCS Stone Crusher / (D/sala)/26-8047-19 Dated: 17-02-2026

Copy to the following for information and necessary action :-

1. The Member Secretary, HPSPCB HQ Shimla.
2. The Assistant Environmental Engineer, HPSPCB, SRO Nurpur, Tehsil Nurpur, Distt. Kangra (H.P.) for information & further necessary action, please.
3. M/s SCS Stone Crusher, VPO Barikhad, Tehsil Indora, District Kangra H.P. for compliance.


Regional Officer
HP State Pollution Control Board

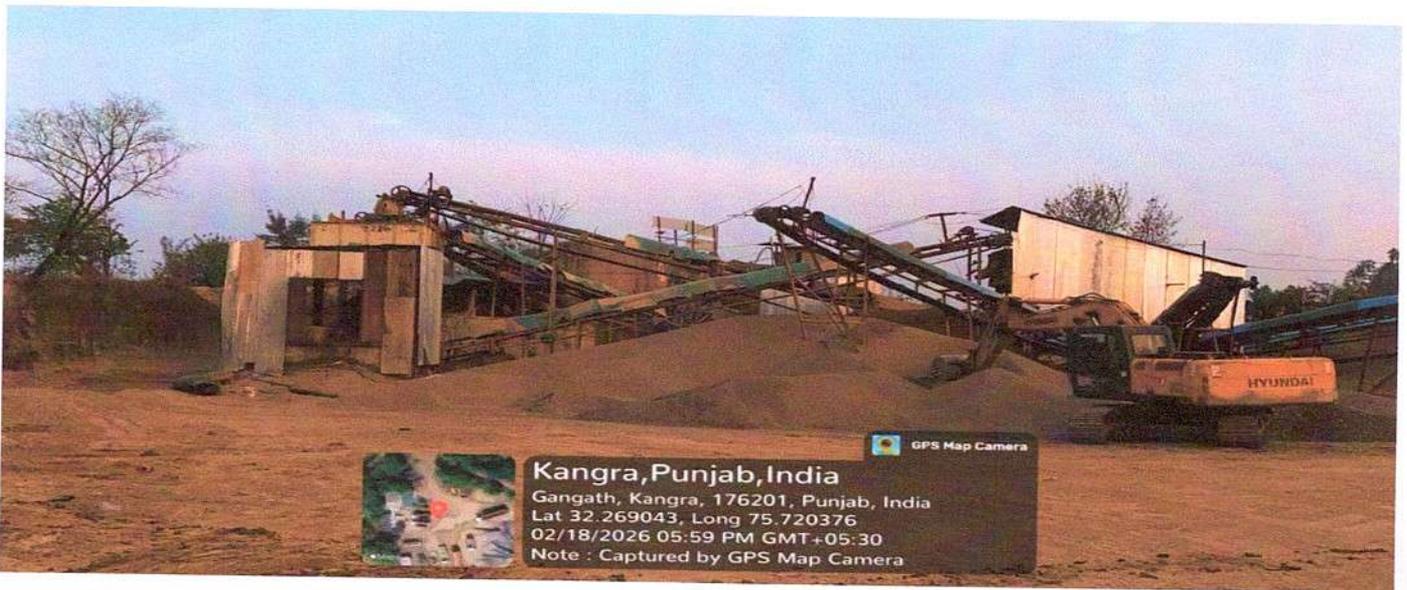
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Photographs of Mankotia Stone Crusher taken during inspection




7PF8+MMX, Defence Colony, Chhatwal, Punjab 145001, India
 clear sky
 24.0 °C
 20 Feb 2026 05:31 pm

Water sprinklers installed with adequate designed nozzle.




GPS Map Camera
Kangra, Punjab, India
 Gangath, Kangra, 176201, Punjab, India
 Lat 32.269043, Long 75.720376
 02/18/2026 05:59 PM GMT+05:30
 Note : Captured by GPS Map Camera

The covers over the dust arising machineries with GI/MS sheets on top and at least three sides were found damaged



Telescopic chute has not provided on each conveyor belts.



Himachal Pradesh State Pollution Control Board

Regional Office, Dharamshala

Near GSSS Dari Tehsil Dharamshala Distt Kangra -176057

Telephone No. 01892-222628 e-mail: pcbrojassur@gmail.com



Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Whereas the inspection of the unit named M/s Mankotia Stone Crusher, Village Tipri, PO Lodhwan, Tehsil Indora, District Kangra H.P. was conducted by the official of this office on date: 0/8/01/2026 and directions have been issued by this office vide letter no: 7338-40, dated: 03/02/2026 to comply with the observations made by this office during the inspection and submit compliance within two weeks, but unit has failed to comply with the direction issued till date.

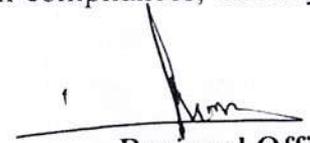
Whereas, the facts stated above tantamount to violation of the provisions under Sections 21, 22, 23, 25, 26 etc. (whichever is applicable) rendering you liable for penalty under Sections 37, 38, 39 of the Air (Prevention and Control of Pollution) Act, 1981, and Sections 20, 24, 25 of the Water (Prevention & Control of Pollution) Act, 1974 rendering you liable for penalty under Sections 41, 43, 44, 45A of the Water (Prevention & Control of Pollution) Act, 1974 (as amended in the year 2024) which shall not be less than Rupees ten thousand, but which may extend to Fifteen Lakh Rupees for each such contravention/non-compliance. The unit shall also be liable to pay additional penalty of ten thousand rupees every day if such contravention or non-compliance continues.

Whereas, in addition to above, unit would also be liable for regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for closure, stoppage or regulation of electricity, water or any other service. Also, Environmental Compensation shall be imposed on the unit based on the Polluter Pays Principle', as per methodology approved by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha samiti & anr. vs. Uol & ors." as per 'pollution index' (PI) of the industry and for every day violation period.

Therefore, you are hereby once again directed to comply with the provisions of the aforesaid act and take necessary measures to ensure the compliance of environmental standards,

comply with the above said observations of this office, submit action plan cum compliance report within two weeks & not to operate the unit without providing all required PCD's as well as valid consent of the State Board. You are further directed to show cause why the above mentioned regulatory action/penal action should be not taken against you for the afore-stated violation.

Please note that in the event of failure to comply with the above directions/failing to provide the information solicited from you/in the event of unsatisfactory disposition/response, within a period of 07 days positively, appropriate regulatory action or legal proceedings or both shall be initiated against you for the above mentioned violations/non-compliances, entirely at your own risk and cost.



Regional Officer
HP State Pollution Control Board

PCB/ Mankotia Stone Crusher /(D/sala)/26- 8032-34 Dated: 17-02-2026

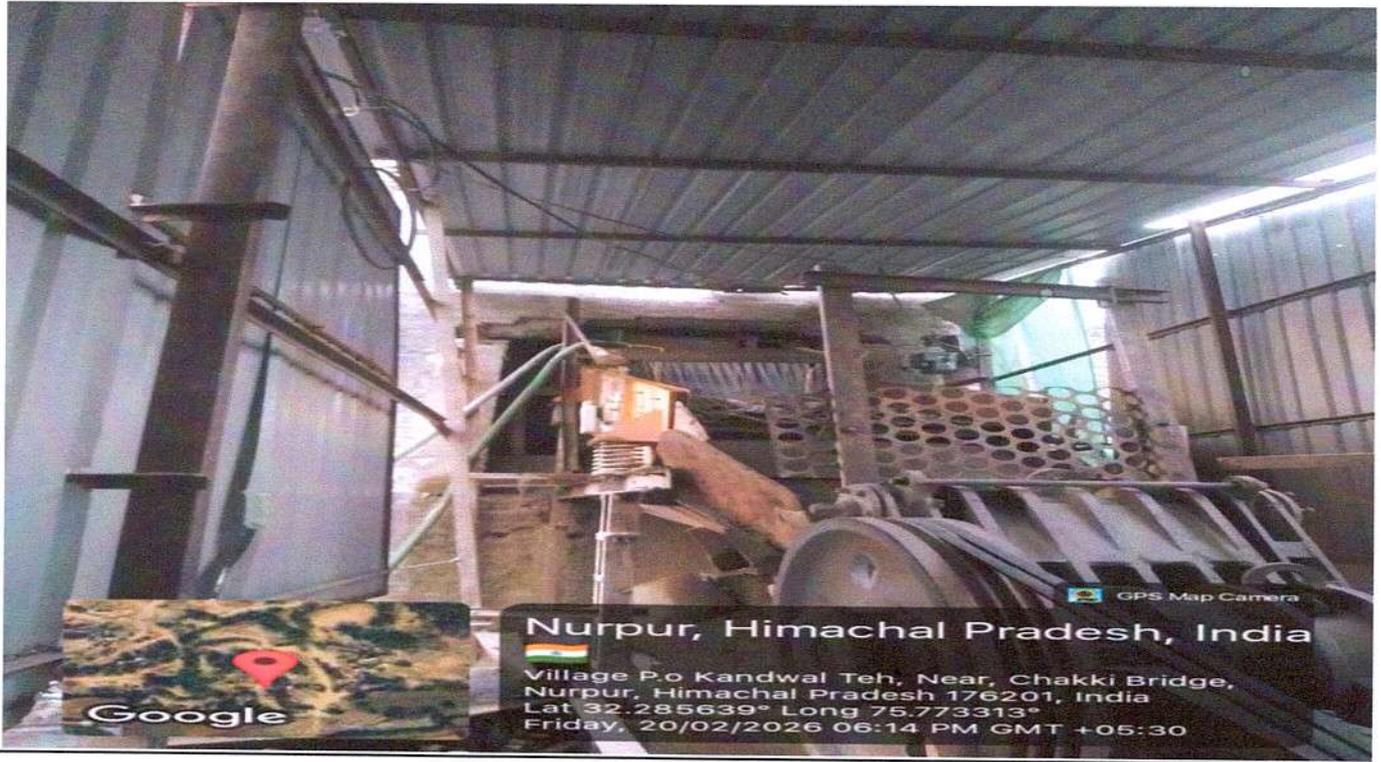
Copy to the following for information and necessary action :-

1. The Member Secretary, HPSPCB HQ Shimla.
2. The Assistant Environmental Engineer, HPSPCB, SRO Nurpur, Tehsil Nurpur, Distt. Kangra (H.P.) for information & further necessary action, please.
3. M/s Mankotia Stone Crusher, Village Tipri, PO Lodhwan, Tehsil Indora, District Kangra H.P. for compliance.

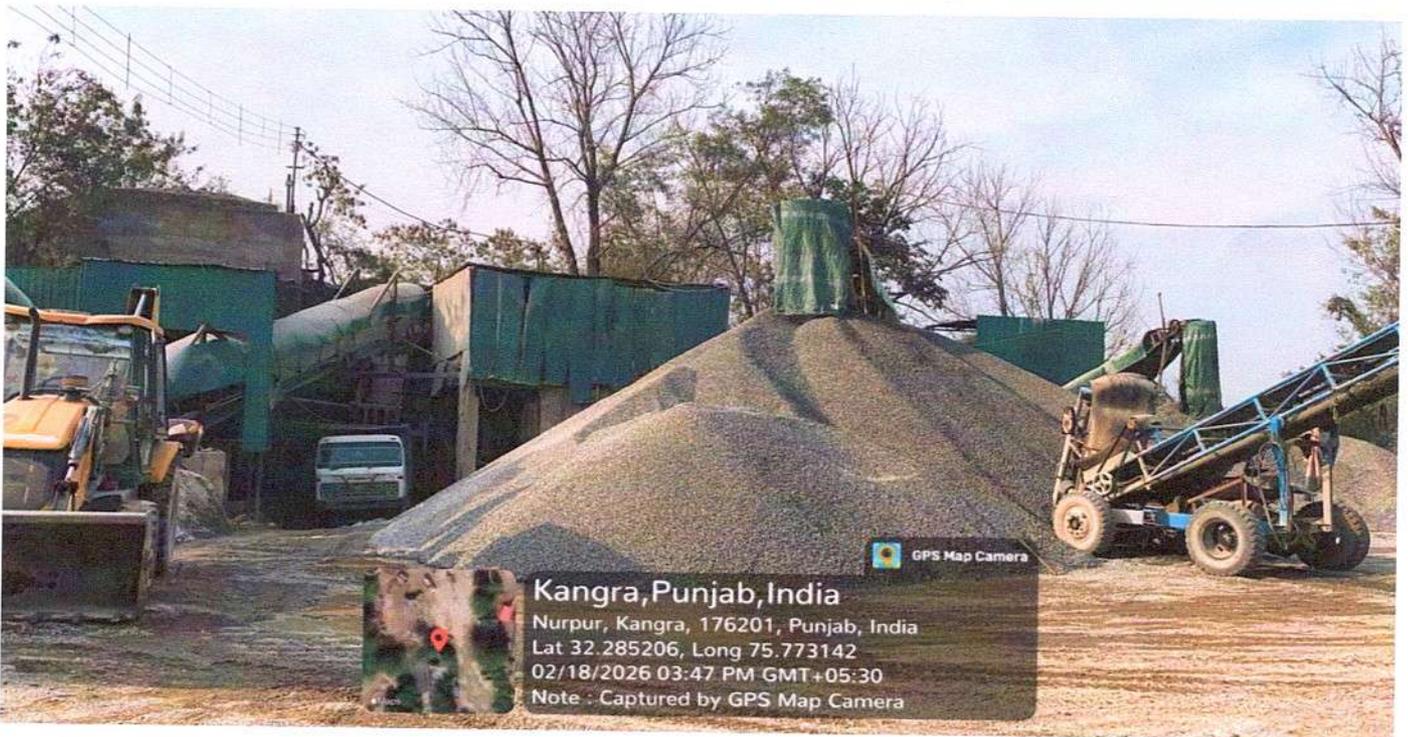


Regional Officer
HP State Pollution Control Board

Photographs of New Nurpur SC taken during inspection



Water sprinklers installed with adequate designed nozzle.



Covers over the dust arising machineries with GI/MS sheets on top and at least three sides



covers over conveyor belts has been covered properly provided and Telescopic chute has provided on each conveyor belts.

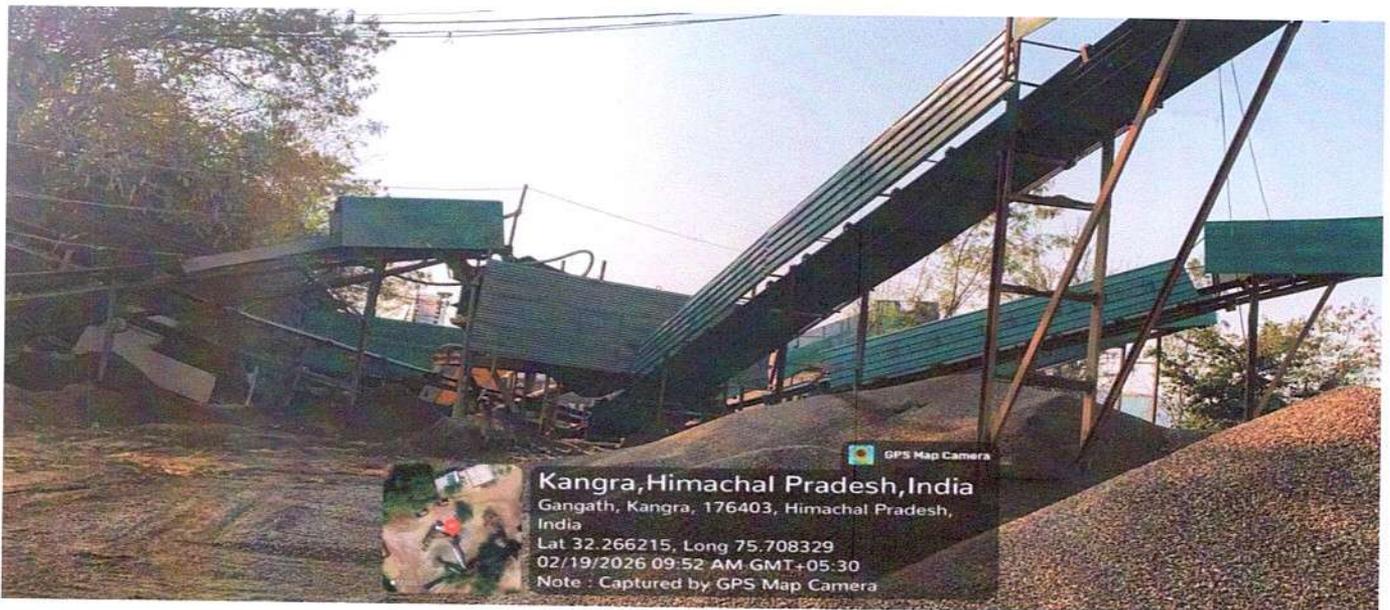


Dry extraction cum bag filter followed by cyclone

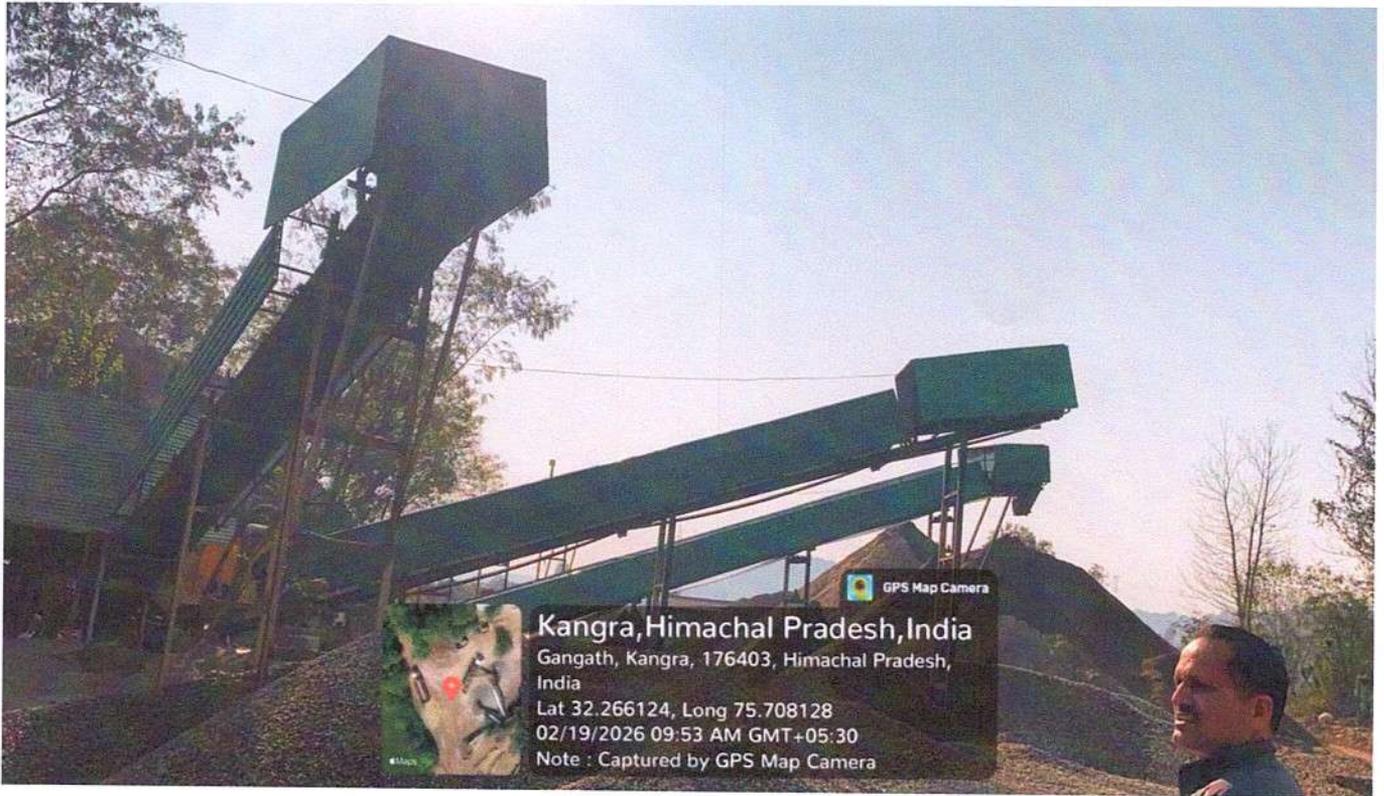
Photographs of Bhandral Stone Crusher taken during inspection



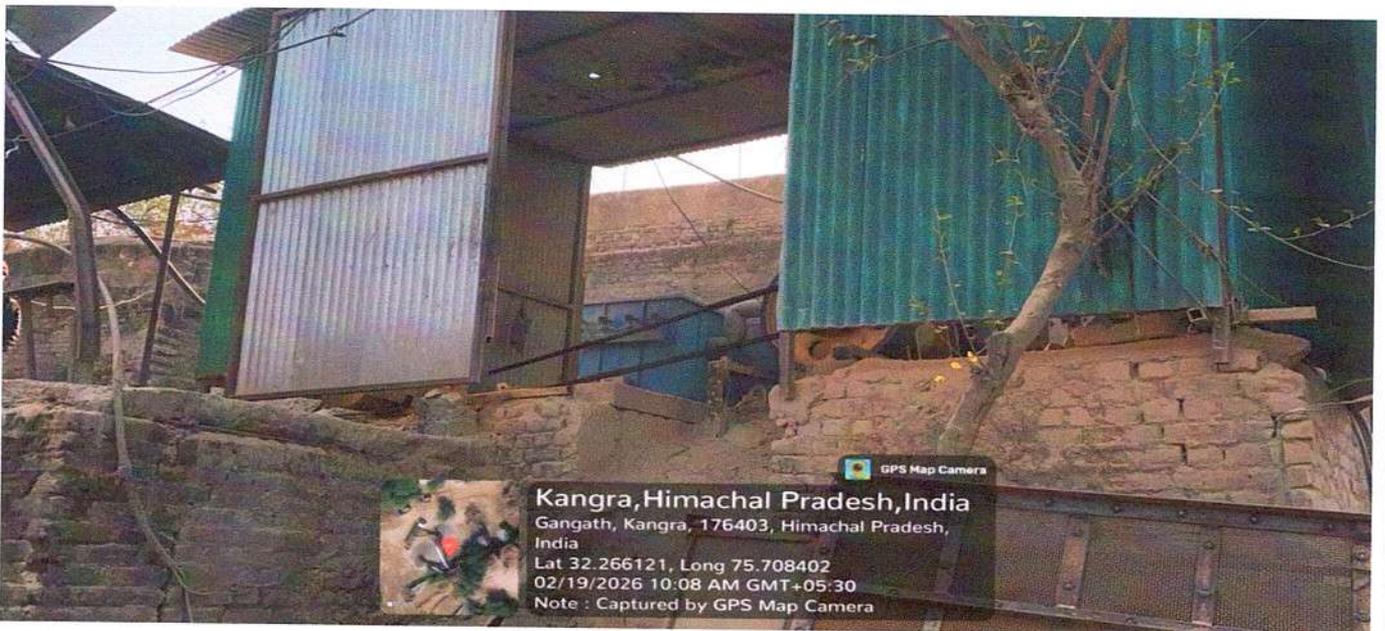
Water sprinklers installed with adequate designed nozzle.



The unit has provided covers over the dust arising machineries with GI/MS sheets on top and at least three sides.



conveyor belts are not properly covered. However, the work for the covering of the conveyor belts, The unit has removed the telescopic chute from conveyor belts.



Dry extraction cum bag filter followed by cyclone

Speed post
-Reminder I-



Himachal Pradesh State Pollution Control Board
Regional Office, Dharamshala
Near GSSS Dari Tehsil Dharamshala Distt Kangra -176057
Telephone No. 01892-222628 e-mail: pcbrojassur@gmail.com



Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Whereas, the inspection of the unit in the name & style of M/s Bhandral Stone Crusher, Village Gagwal, PO Bhadroya, Tehsil Indora, District Kangra H.P. was conducted by the official of this office on date: 04.01.2026 and directions have been issued by this office vide letter no: 6938-40, dated: 12/01/2026 to comply with the observations made by this office during the inspection and submit compliance within two weeks, but unit has failed to comply with the direction issued till date.

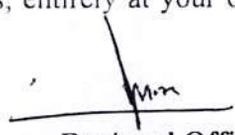
Whereas, the facts stated above tantamount to violation of the provisions under Sections 21, 22, 23, 25, 26 etc. (whichever is applicable) rendering you liable for penalty under Sections 37, 38, 39 of the Air (Prevention and Control of Pollution) Act, 1981, and Sections 20, 24, 25 of the Water (Prevention & Control of Pollution) Act, 1974 rendering you liable for penalty under Sections 41, 43, 44, 45A of the Water (Prevention & Control of Pollution) Act, 1974 (as amended in the year 2024) which shall not be less than Rupees ten thousand, but which may extend to Fifteen Lakh Rupees for each such contravention/non-compliance. The unit shall also be liable to pay additional penalty of ten thousand rupees every day if such contravention or non-compliance continues.

Whereas, in addition to above, unit would also be liable for regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for closure, stoppage or regulation of electricity, water or any other service. Also, Environmental Compensation shall be imposed on the unit based on the Polluter Pays Principle', as per methodology approved by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha samiti & anr. vs. Uol & ors." as per 'pollution index' (PI) of the industry and for every day violation period.

Therefore, you are hereby once again directed to comply with the provisions of the aforesaid act and take necessary measures to ensure the compliance of environmental standards.

comply with the above said observations of this office, submit action plan cum compliance report within two weeks & not to operate the unit without providing all required PCD's as well as valid consent of the State Board. You are further directed to show cause why the above mentioned regulatory action/penal action should be not taken against you for the afore-stated violation.

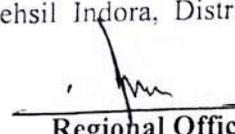
Please note that in the event of failure to comply with the above directions/failing to provide the information solicited from you/in the event of unsatisfactory disposition/response, within a period of one week, appropriate regulatory action or legal proceedings or both shall be initiated against you for the above mentioned violations/non-compliances, entirely at your own risk and cost.


Regional Officer
HP State Pollution Control Board

PCB/ Bhandral Stone Crusher /(D/sala)/26- 8029-31 Dated: 17-02-2026

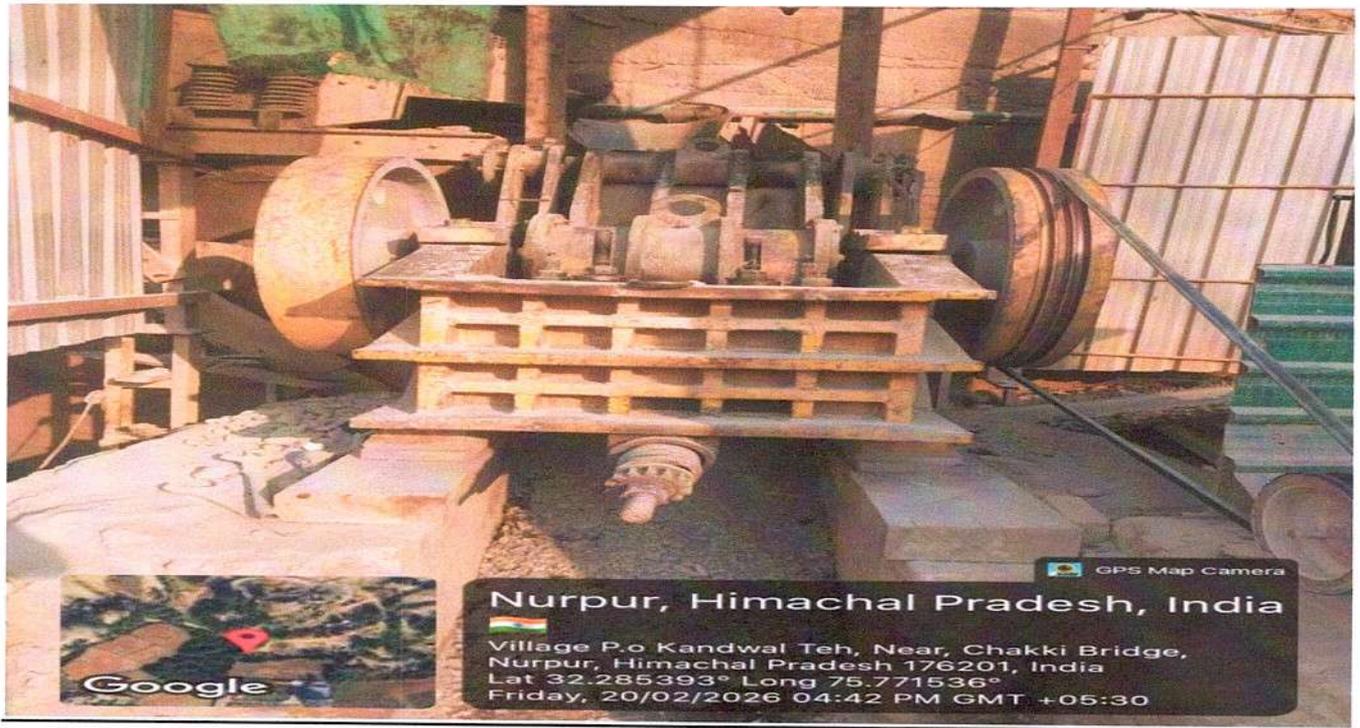
Copy to the following for information and necessary action :-

1. The Member Secretary, HPSPCB HQ Shimla.
2. The Assistant Environmental Engineer, HPSPCB, SRO Nurpur, Tehsil Nurpur, Distt. Kangra (H.P.) for information & further necessary action, please.
3. M/s Bhandral Stone Crusher, Village Gagwal, PO Bhadroya, Tehsil Indora, District Kangra H.P. for compliance.

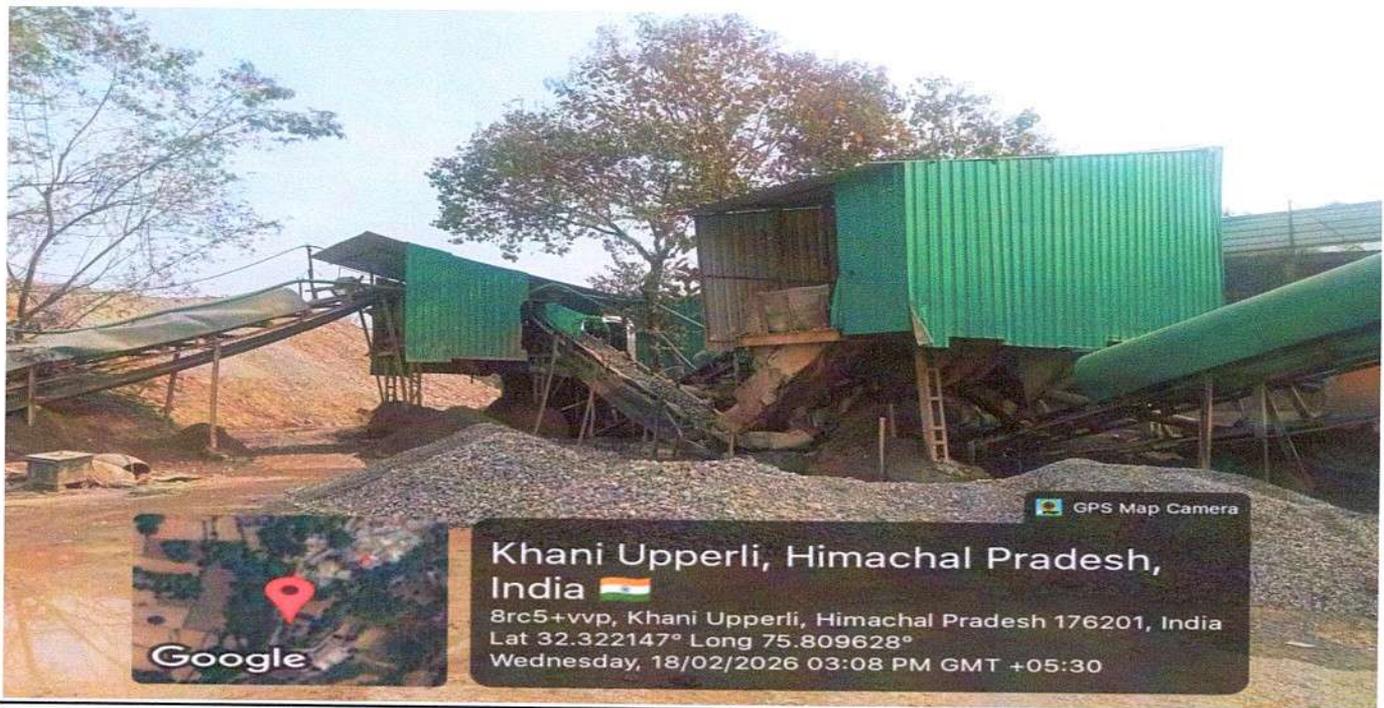

Regional Officer
HP State Pollution Control Board

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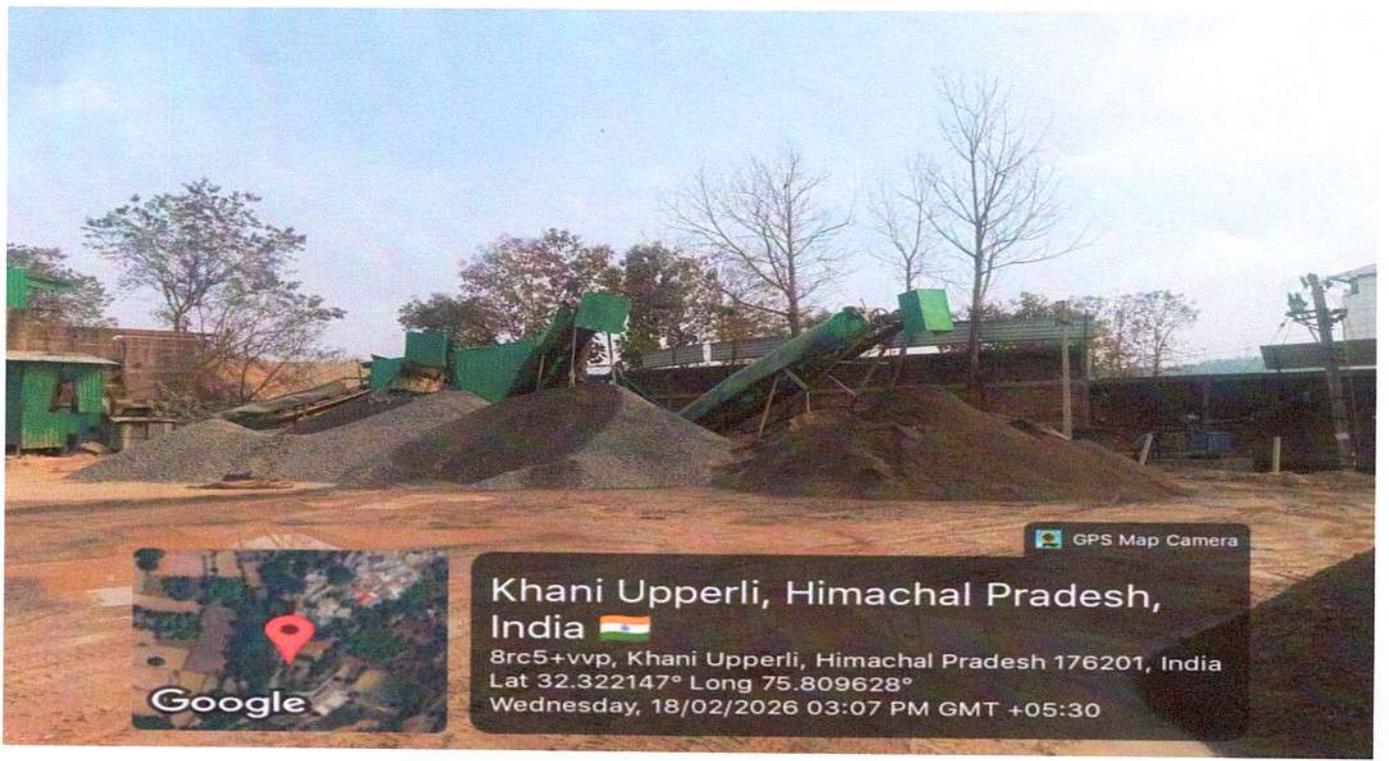
Photographs of Shri Ram SC taken during inspection



Water sprinklers installed with adequate designed nozzle.



The covers over the dust arising machineries with GI/MS sheets on top and at least three sides were found provided.



covers over conveyor belts has been covered properly provided and

Speed Post

Himachal Pradesh State Pollution Control Board
 Regional Office, Dharamshala
 Near GSSS Dari Tehsil Dharamshala Distt Kangra -176057
 Telephone No. 01892-222628 e-mail: pcbrojassur@gmail.com



Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Whereas, the unit in the name & style of M/s Shri Ram Stone Crusher, VPO Kandwal, Tehsil Nurpur, Distt. Kangra, H.P. has been operating the stone crusher without providing the mandatory pollution control devices as per CPCB guidelines as well as valid consent of the State Board.

Whereas the unit was inspected by the official of this office on date: 09.01.2026 and it was found that unit has not provided adequate pollution control devices as per CPCB guidelines:

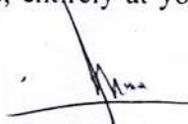
1. Unit has partially provided cover over machinery and conveyor belts.
2. Metalled cum gravel road/ramp has been provided, but found damaged at some locations.
3. Further, observed that you have added some machinery like sand washer & expansion work in stone crusher without obtaining CTE expansion from the State Board.

Whereas, the facts stated above tantamount to violation of the provisions under Sections 21, 22, 23, 25, 26 etc. (whichever is applicable) rendering you liable for penalty under Sections 37, 38, 39 of the Air (Prevention and Control of Pollution) Act, 1981, and Sections 20, 24, 25 of the Water (Prevention & Control of Pollution) Act, 1974 rendering you liable for penalty under Sections 41, 43, 44, 45A of the Water (Prevention & Control of Pollution) Act, 1974 (as amended in the year 2024) which shall not be less than Rupees ten thousand, but which may extend to Fifteen Lakh Rupees for each such contravention/non-compliance. The unit shall also be liable to pay additional penalty of ten thousand rupees every day if such contravention or non-compliance continues.

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Therefore, you are hereby directed to comply with the provisions of the aforesaid act and take necessary measures to ensure the compliance of environmental standards, comply with the above said observations of this office, submit action plan cum compliance report within two weeks & not to operate the unit without providing all required PCD's as well as valid consent of the State Board. You are further directed to show cause why the above mentioned regulatory action/penal action should be not taken against you for the afore-stated violation.

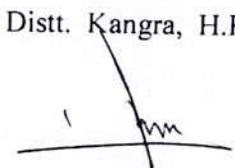
Please note that in the event of failure to comply with the above directions/failing to provide the information solicited from you/in the event of unsatisfactory disposition/response, within a period of two weeks, appropriate regulatory action or legal proceedings or both shall be initiated against you for the above mentioned violations/non-compliances, entirely at your own risk and cost.


Regional Officer
HP State Pollution Control Board

PCB/828/ M/s Shri Ram Stone Crusher-Nurpur /RO (D/sala)/25- 8057-59 Dated: 17/12/2026

Copy to the following for information and necessary action :-

1. The Member Secretary, HPSPCB HQ Shimla.
2. The Assistant Environmental Engineer, HPSPCB, SRO Nurpur, Tehsil Nurpur, Distt. Kangra (H.P.) for information & further necessary action, please.
3. M/s Shri Ram Stone Crusher, VPO Kandwal, Tehsil Nurpur, Distt. Kangra, H.P. for compliance.

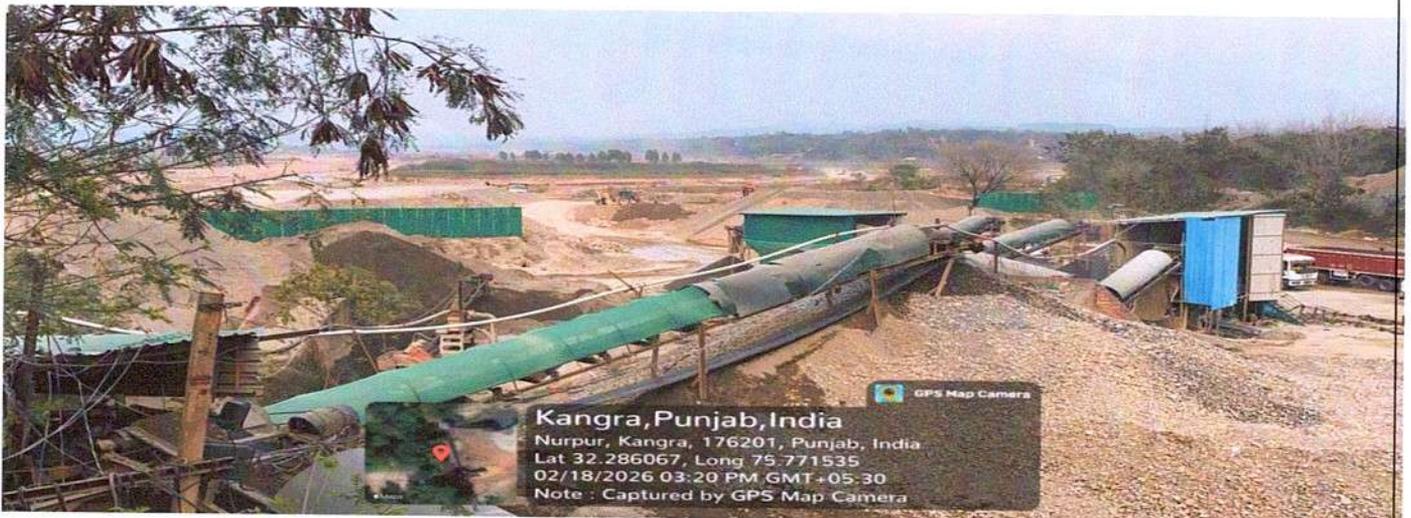

Regional Officer
HP State Pollution Control Board

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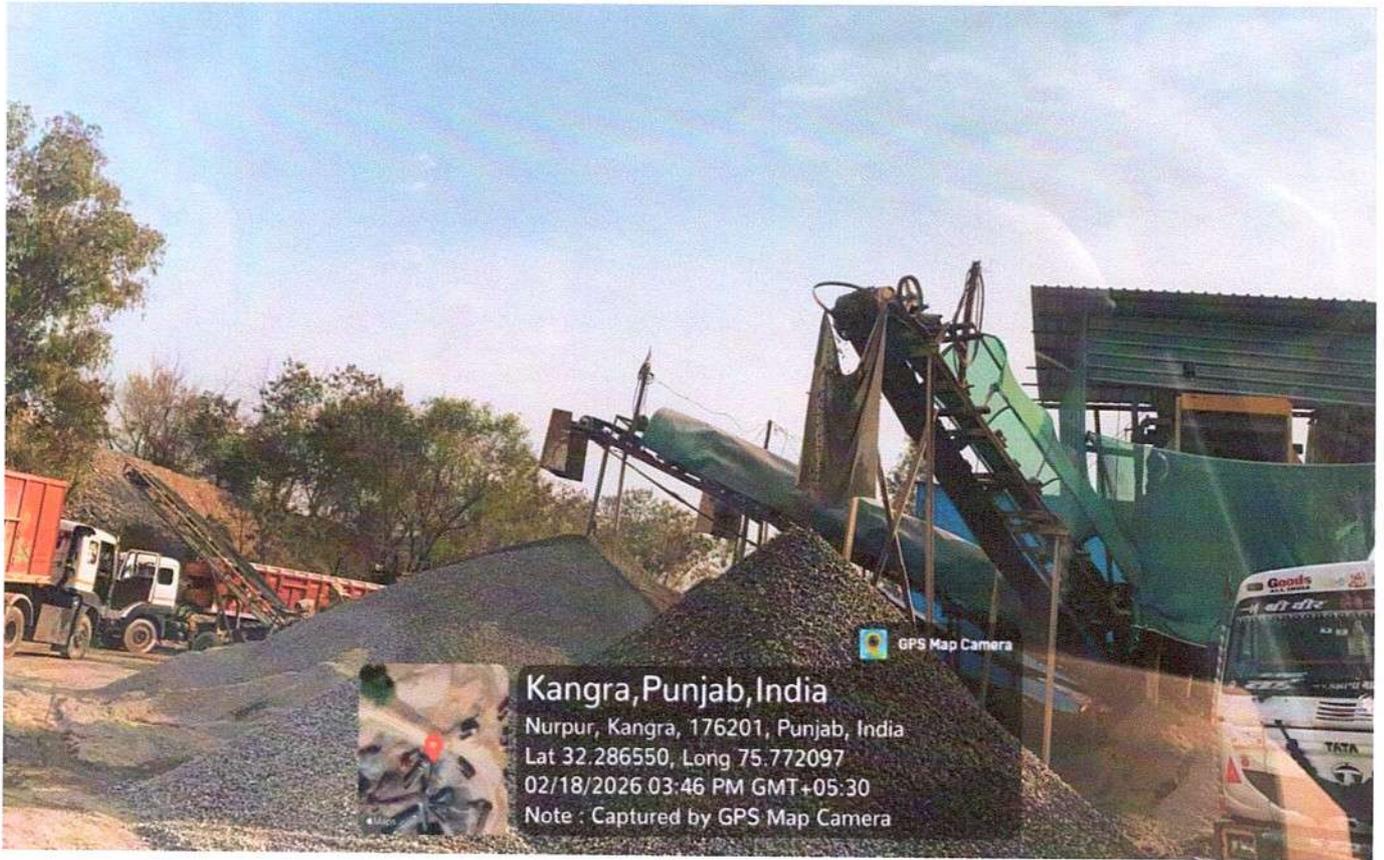
Photographs of Shiva Stone Crusher taken during inspection



Water sprinklers installed with adequate designed nozzle.



Covers over the dust arising machineries with GI/MS sheets on top and at least three sides



covers over conveyor belts has been not provided properly, however some conveyor belts are covered with green net and Telescopic chute (metallic chute) has provided o



Himachal Pradesh State Pollution Control Board
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Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Whereas the inspection of the unit named M/s Shiva Stone Crusher, Village & PO Kandwal, Tehsil Nurpur, District Kangra H.P. was conducted by the official of this office on date: 28/01/2026 and directions have been issued by this office vide letter no: 7344-46, dated: 03/02/2026 to comply with the observations made by this office during the inspection and submit compliance within two weeks, but unit has failed to comply with the direction issued till date. Further, a reply has been received from this unit vide letter no: nil, dated: nil, which is found unsatisfactory. The unit is required to submit the compliance in view of above directions as referred in the letter along with documents/photographs showing the directions were followed. In this regard, it seems that unit has failed to comply with the directions issued by this office till date.

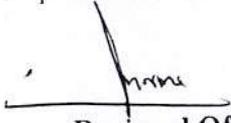
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Whereas, in addition to above, unit would also be liable for regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for closure, stoppage or regulation of electricity, water or any other service. Also, Environmental Compensation shall be imposed on the unit

based on the Polluter Pays Principle', as per methodology approved by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha samiti & anr. vs. Uol & ors." as per 'pollution index' (PI) of the industry and for every day violation period.

Therefore, you are hereby once again directed to comply with the provisions of the aforesaid act and take necessary measures to ensure the compliance of environmental standards, comply with the above said observations of this office, submit action plan cum compliance report within two weeks & not to operate the unit without providing all required PCD's as well as valid consent of the State Board. You are further directed to show cause why the above mentioned regulatory action/penal action should be not taken against you for the afore-stated violation.

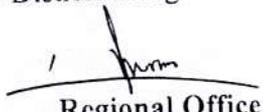
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Regional Officer
HP State Pollution Control Board

PCB/ Shiva Stone Crusher /(D/sala)/26- 8044-43 Dated: 17-02-2026

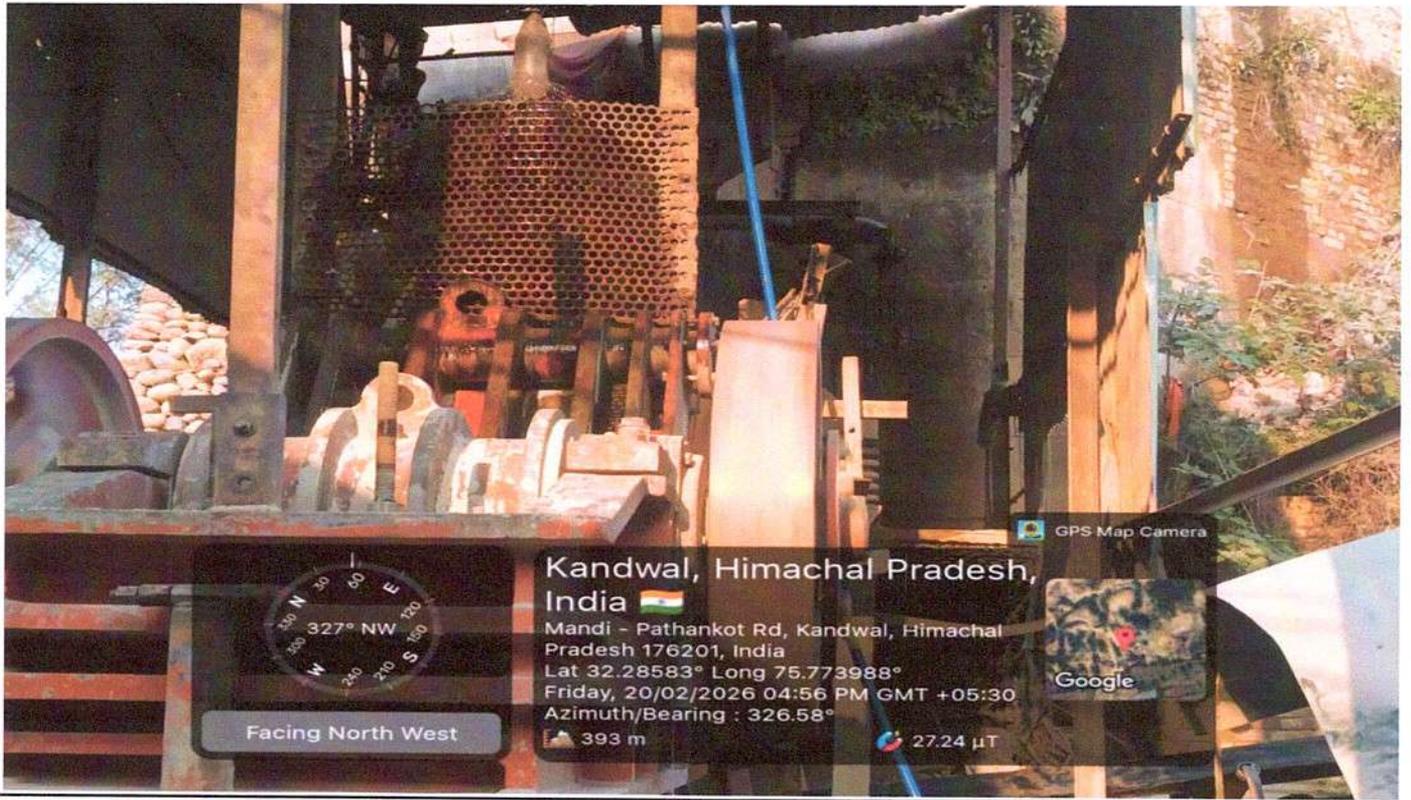
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1. The Member Secretary, HPSPCB HQ Shimla.
2. The Assistant Environmental Engineer, HPSPCB, SRO Nurpur, Tehsil Nurpur, Distt. Kangra (H.P.) for information & further necessary action, please.
3. M/s Shiva Stone Crusher, Village & PO Kandwal, Tehsil Nurpur, District Kangra H.P. for compliance.

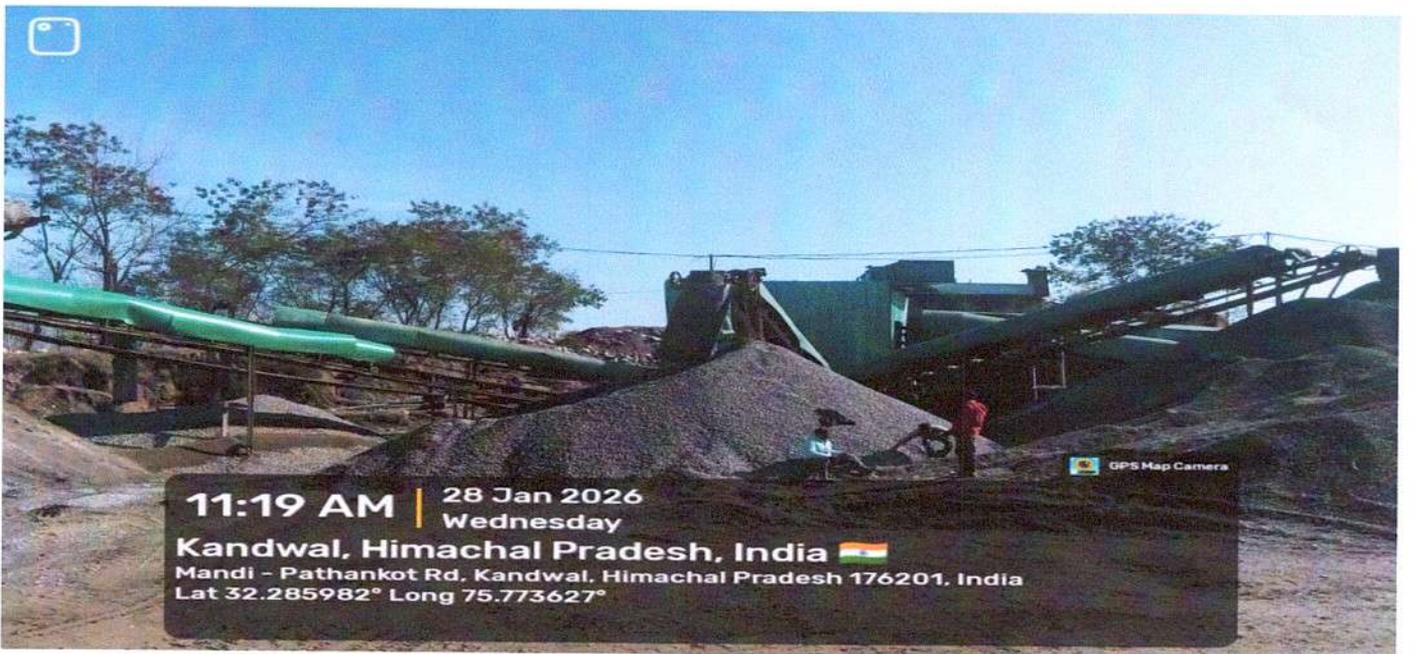

Regional Officer
HP State Pollution Control Board

d/c

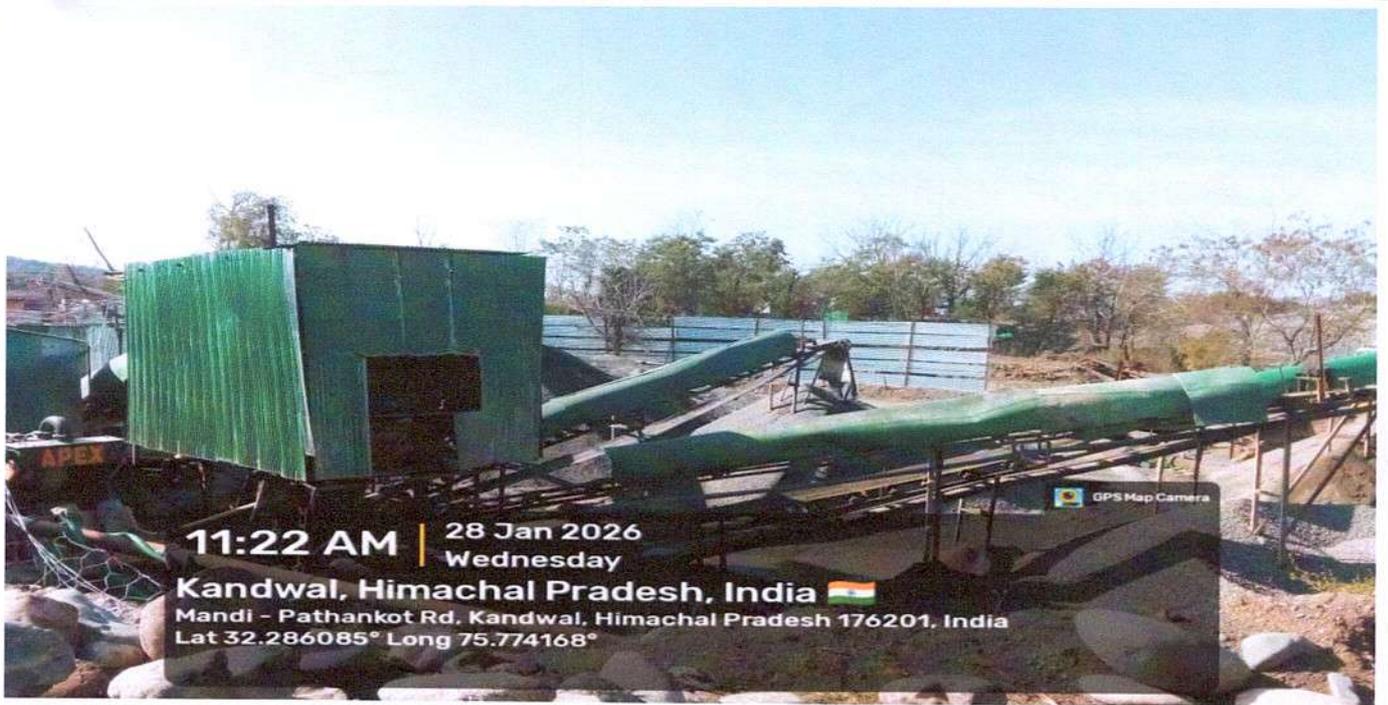
Photographs of Mahadev Stone crusher taken during inspection



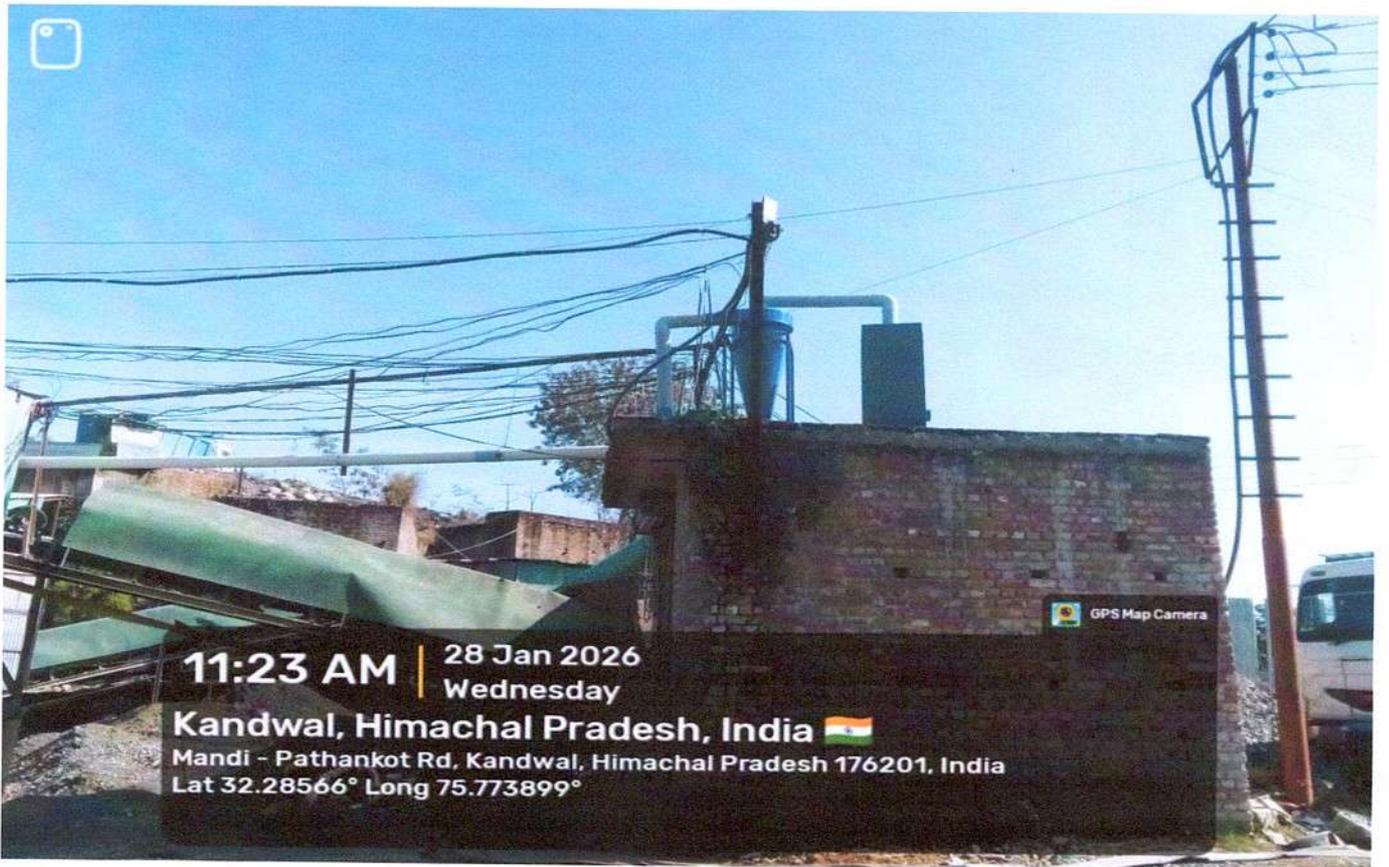
Water sprinklers installed with adequate designed nozzle.



covers over conveyor belts has been covered properly provided and Telescopic chute has provided on each conveyor belts.

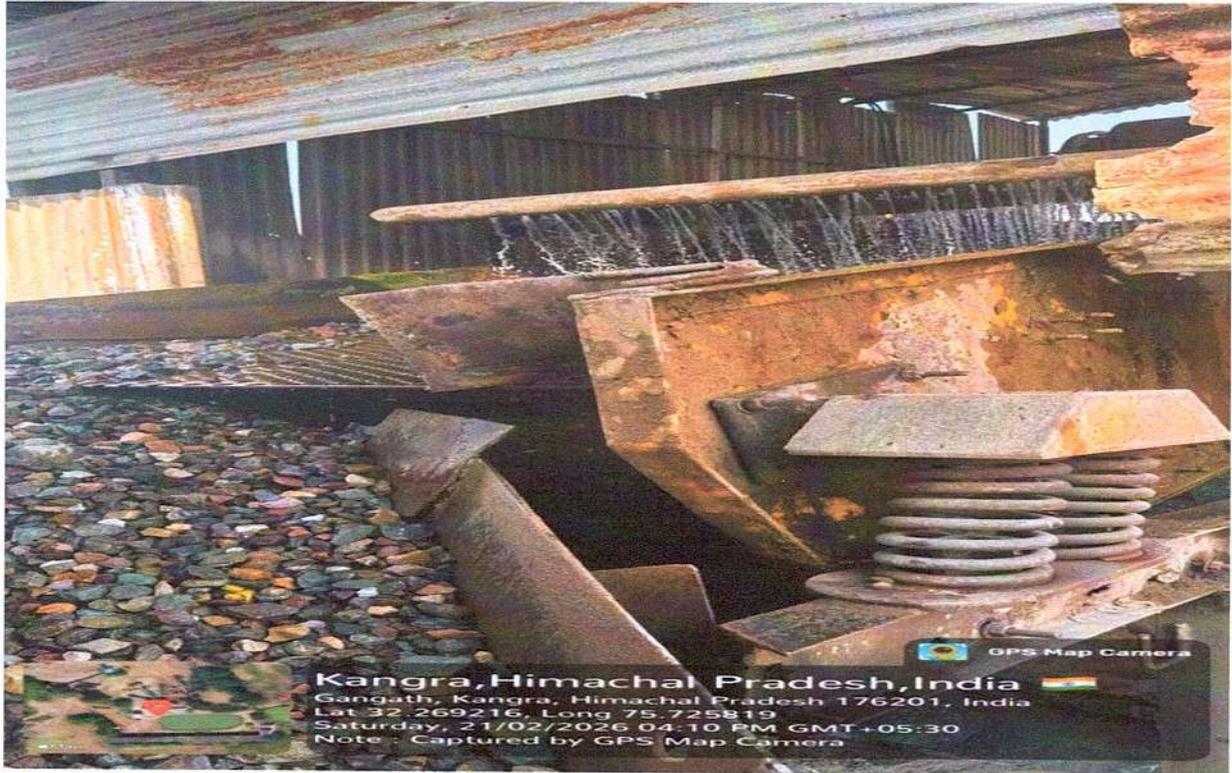


Covers over the dust arising machineries with GI/MS sheets on top and at least three sides

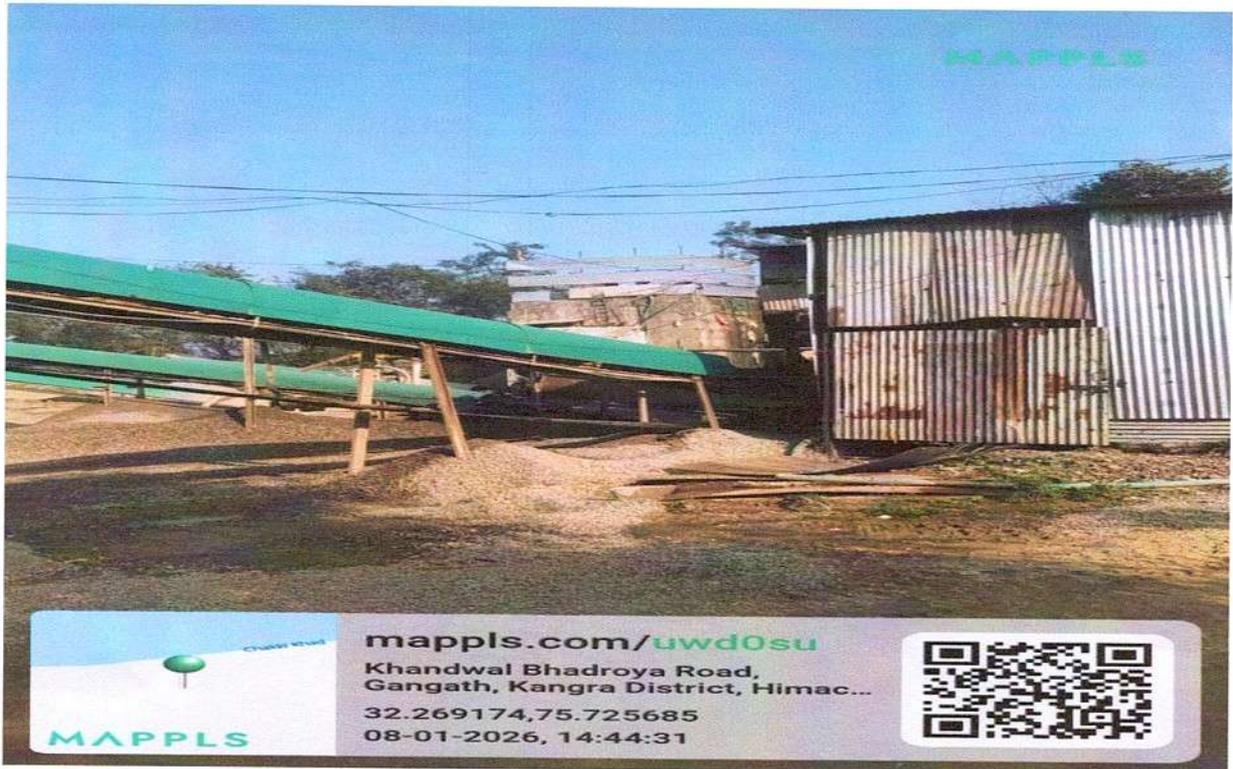


Dry extraction cum bag filter followed by cyclone

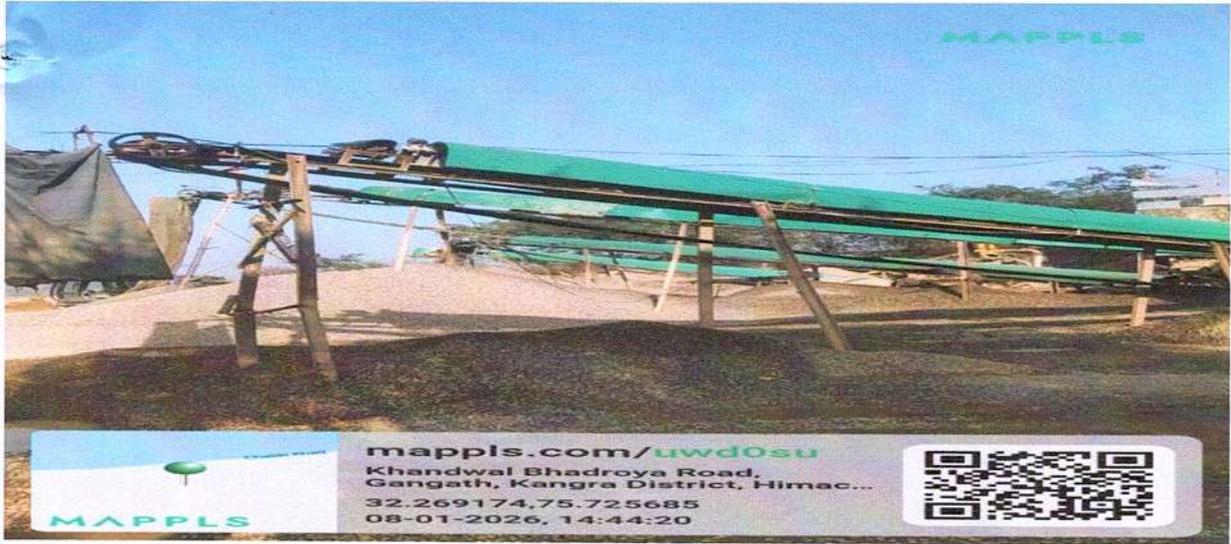
Photograph of Gold Mine Stone Crusher, Village & P.O. Lodhwan, Tehsil Indora, Distt Kangra H.P. During Inspection.



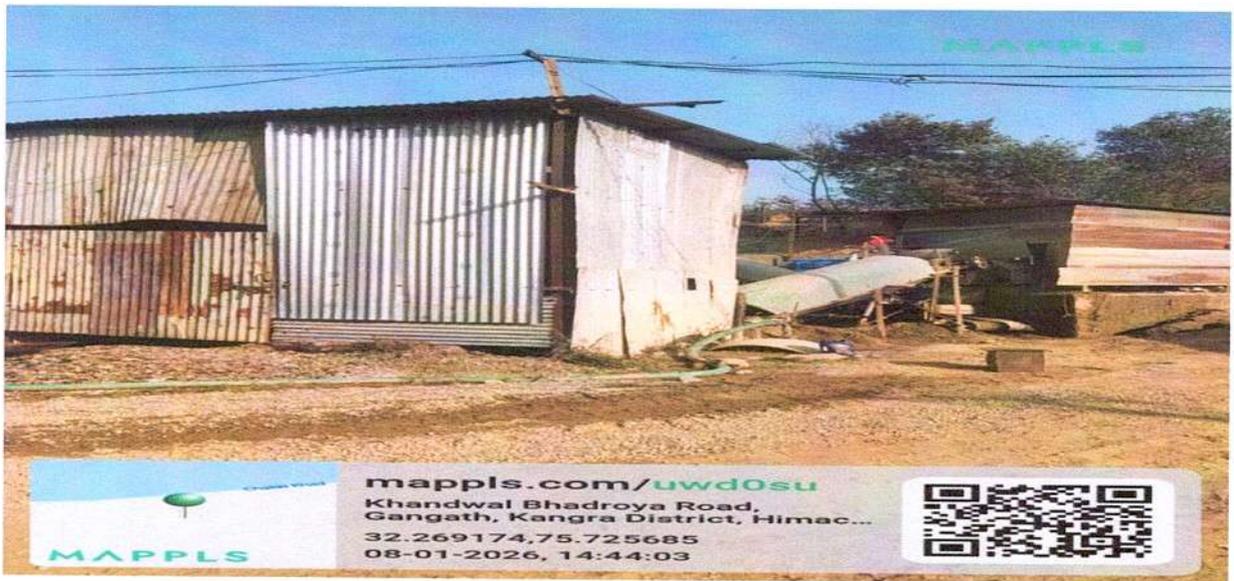
Water sprinklers installed with adequate designed nozzle.



covers over conveyor belts has been covered properly provided



covers over conveyor belts has been covered properly provided



Covers over the dust arising machineries with GI/MS sheets on top and at least three sides

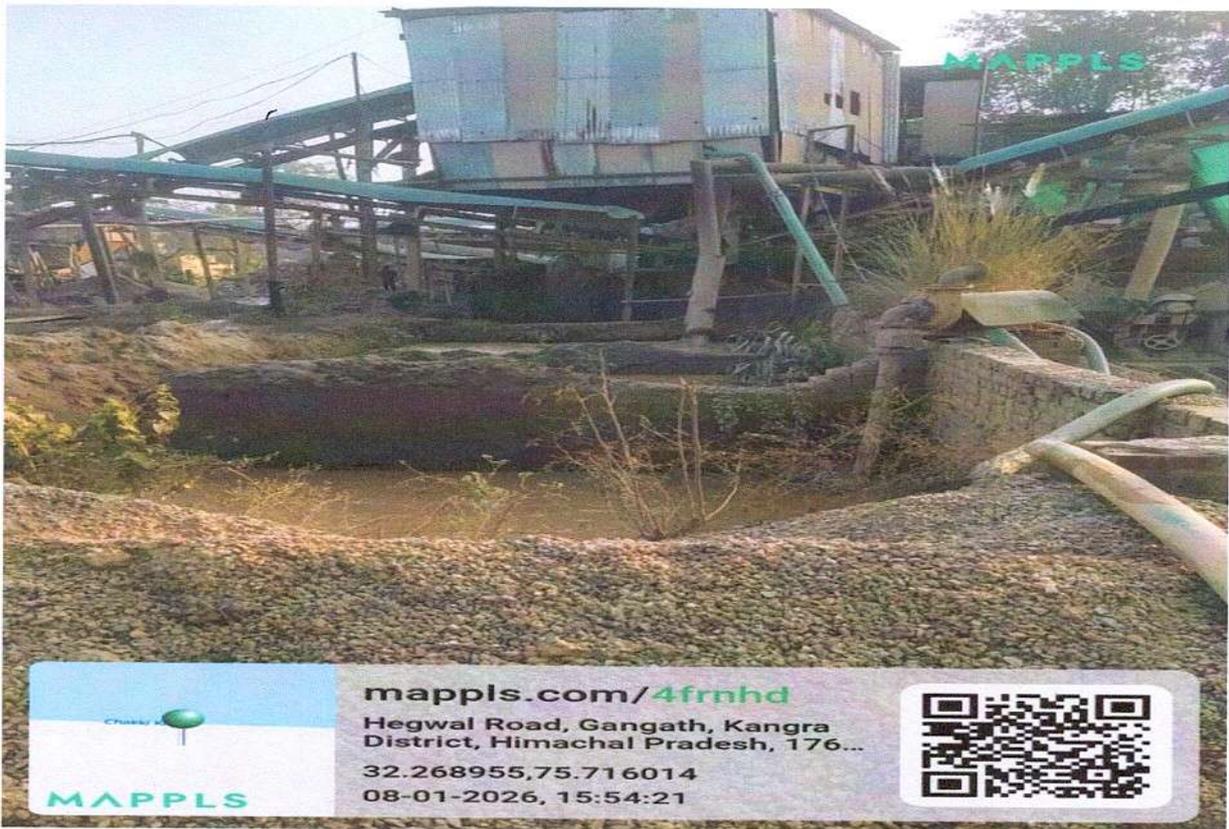


Dry extraction cum bag filter followed by cyclone

Photograph of Om Stone Crushers Village Tipri, P.O. Lodhwan ,Tehsil Indora, Distt Kangra, H.P. During Inspection



Water sprinklers installed with adequate designed nozzle.



Covers over the dust arising machineries with GI/MS sheets on top and at least three sides



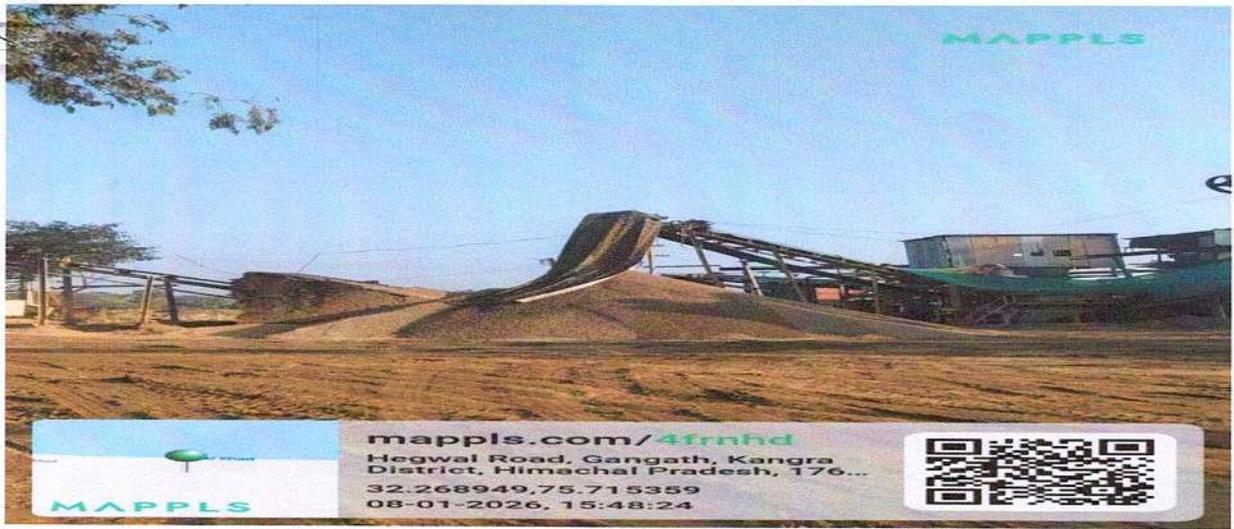
covers over conveyor belts has been covered properly provided



Dry extraction cum bag filter followed by cyclone

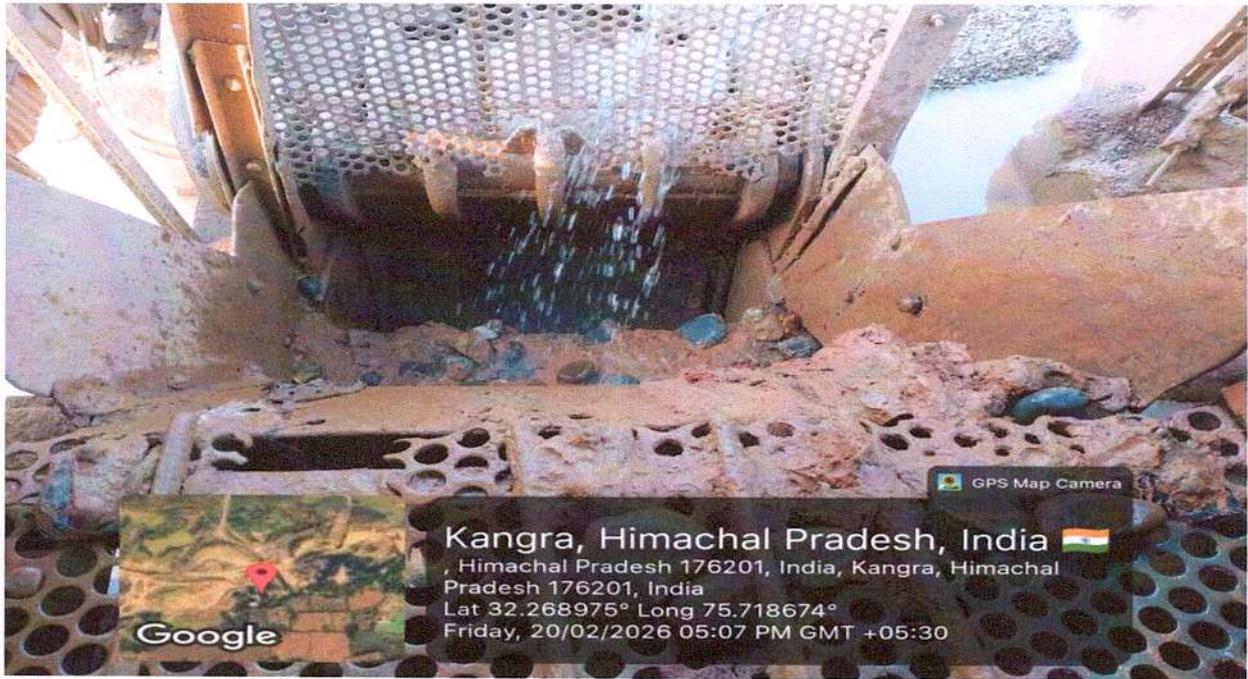
2270

- 37



Telescopic chute has provided on each conveyor belts

Photographs of JV Stone Crusher, Village & PO Lodhwan ,Tehsil Indora, Distt Kangra, H.P. During Inspection on Dated 08-01-2026.



Water sprinklers installed with adequate designed nozzle.






mappls.com/ypo0f3
 176-A, Defence Colony, Som Vihar, Pathankot, Pathankot Dis...
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covers over conveyor belts has been covered properly provided



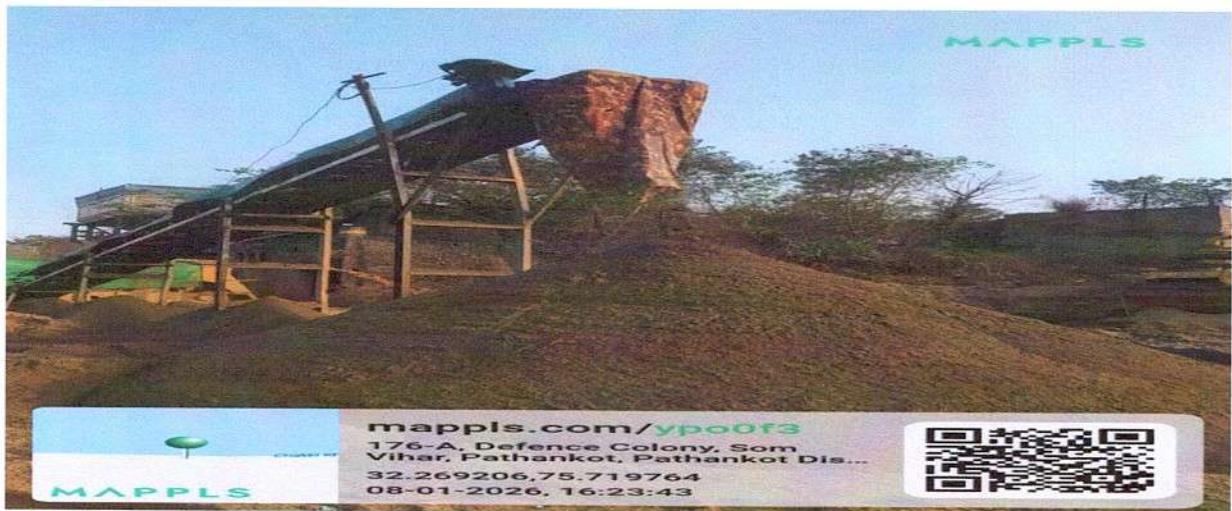

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Covers over the dust arising machineries with GI/MS sheets on top and at least three sides



Dry extraction cum bag filter followed by cyclone

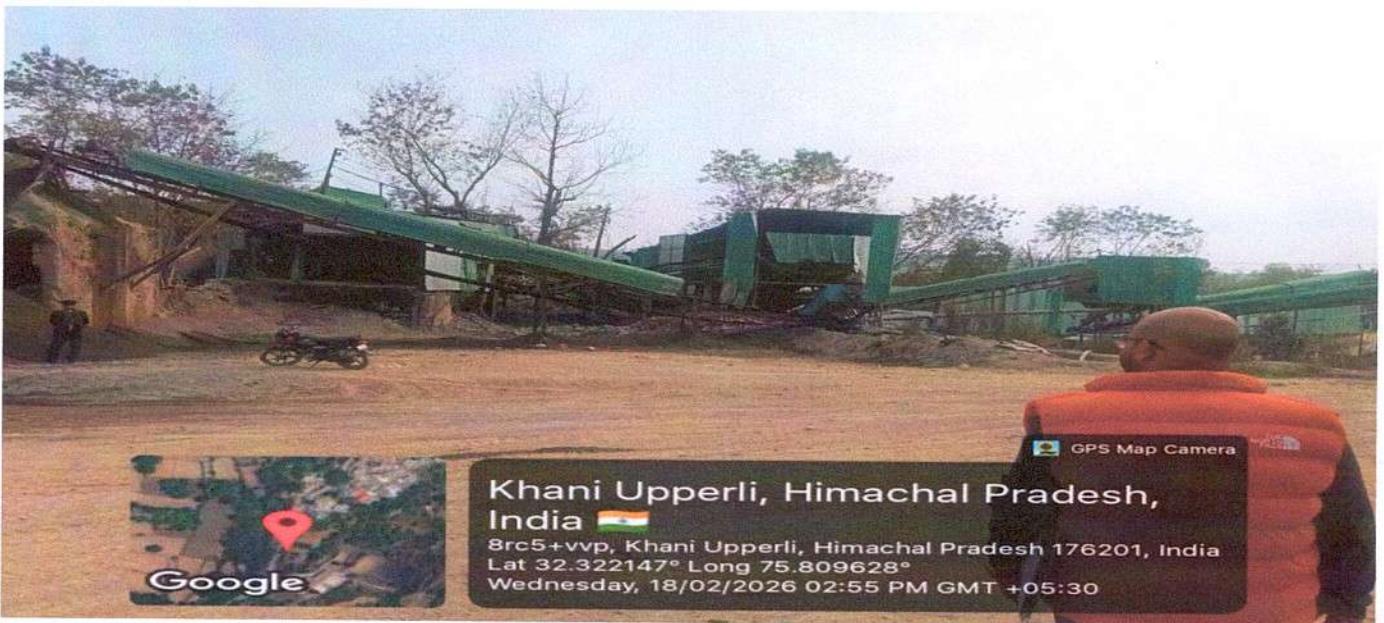


Telescopic chute has provided on each conveyer belts

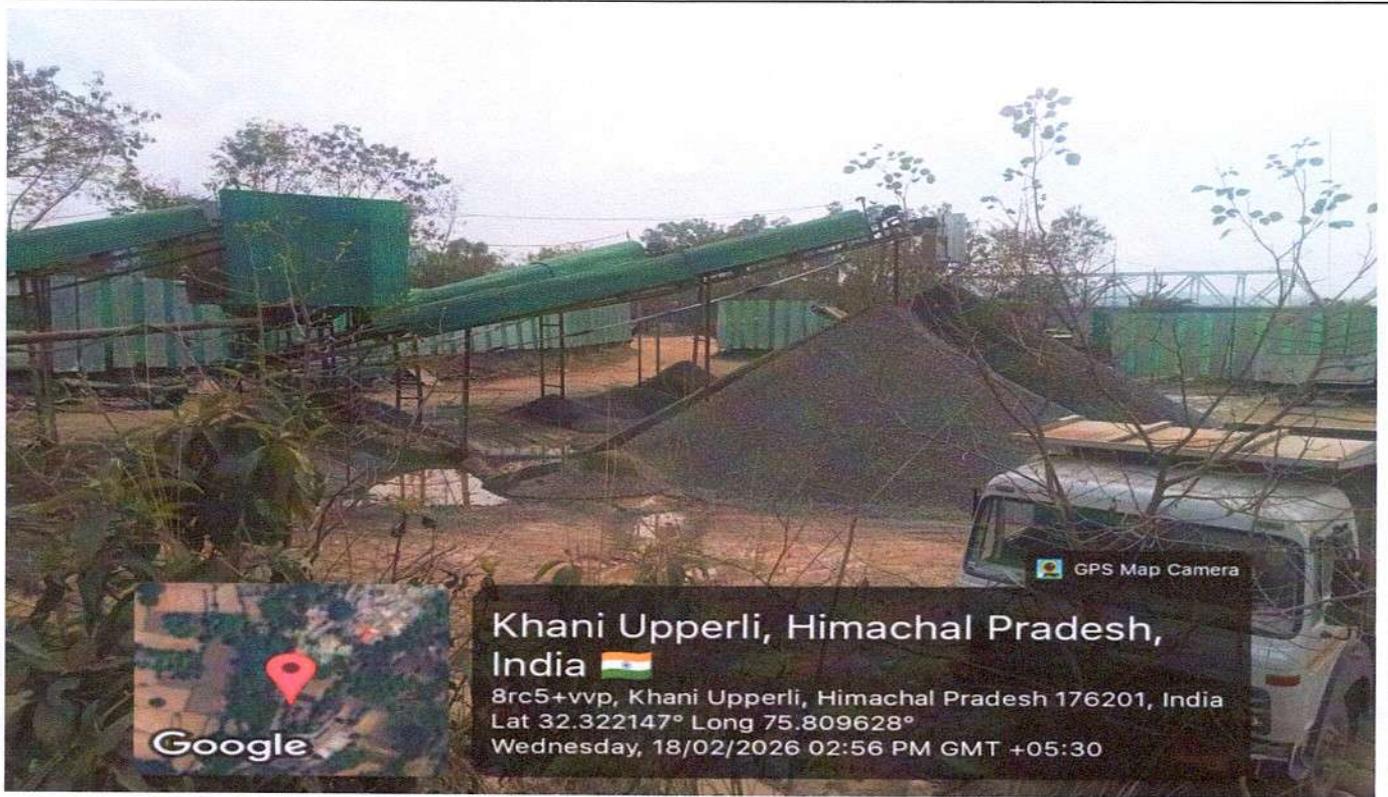
Photographs of Nandi Stone Crusher taken during inspection



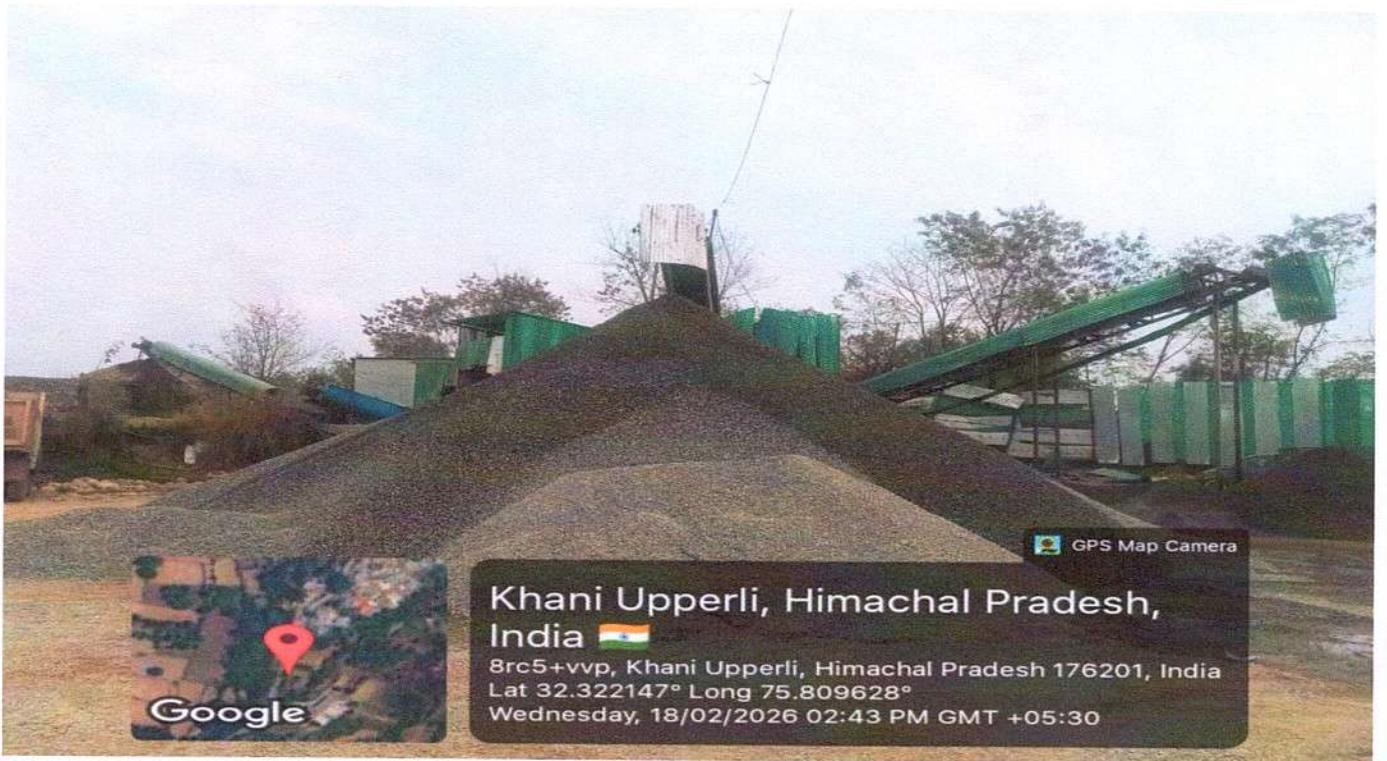
Water sprinklers installed with adequate designed nozzle.



Covers over the dust arising machineries with GI/MS sheets on top and at least three sides



covers over conveyor belts has been covered properly provided



Telescopic chute (metallic chute) has provided

Speed postThrough mail: dpksharma353@gmail.com

Himachal Pradesh State Pollution Control Board
 Regional Office, Dharamshala
 Near GSSS Dari Tehsil Dharamshala Distt Kangra -176057
 Telephone No. 01892-222628 e-mail: pcbrojassur@gmail.com



**Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and
 Air (Prevention and Control of Pollution) Act, 1981.**

This is in continuation to this office earlier letter even file no. 6853-55 dated 03.01.2026 & as per latest inspection conducted on dated 05.01.2026 you has been operating the stone crusher without providing the mandatory pollution control devices as per CPCB guidelines as well as valid consent of the State Board.

Whereas the unit was inspected by the official of this office on date: 05.01.2026 and it was found that unit has not provided adequate pollution control devices as per CPCB guidelines:

1. Plantation/green belt has been observed partially, but needs to provide the 2-3 rows of plantation.
2. Wind breaking wall was provided by the unit is inadequate.
3. Dry extraction cum bag filter followed by the cyclone is not provided.

Whereas, the facts stated above tantamount to violation of the provisions under Sections 21, 22, 23, 25, 26 etc. (whichever is applicable) rendering you liable for penalty under Sections 37, 38, 39 of the Air (Prevention and Control of Pollution) Act, 1981, and Sections 20, 24, 25 of the Water (Prevention & Control of Pollution) Act, 1974 rendering you liable for penalty under Sections 41, 43, 44, 45A of the Water (Prevention & Control of Pollution) Act, 1974 (as amended in the year 2024) which shall not be less than Rupees ten thousand, but which may extend to Fifteen Lakh Rupees for each such contravention/non-compliance. The unit shall also be liable to pay additional penalty of ten thousand rupees every day if such contravention or non-compliance continues.

Whereas, in addition to above, unit would also be liable for regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for closure, stoppage or regulation of electricity, water or any other service. Also, Environmental Compensation shall be imposed on the unit based on the 'Polluter Pays Principle', as per methodology approved by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha samiti & anr. vs. Uol & ors." as per 'pollution index' (PI) of the industry and for every day violation period.

Therefore, you are hereby directed to comply with the provisions of the aforesaid act and take necessary measures to ensure the compliance of environmental standards, comply with the above said observations of this office, submit action plan cum compliance report within 05 days after receiving of this notice & not to operate the unit without providing all required PCD's as well as valid consent of the State Board. You are further directed to show cause why the above mentioned regulatory action/penal action should be not taken against you for the afore-stated violation.

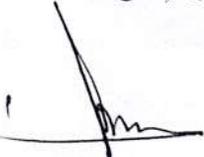
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Regional Officer
HP State Pollution Control Board

PCB/ 191/M/s Nandi Stone Crusher-Kandwal /RO (D/sala)/26 8054-56 Dated: 17/02/2026

Copy to the following for information and necessary action :-

1. The Member Secretary, HPSPCB HQ Shimla.
2. The Assistant Environmental Engineer, HPSPCB, SRO Nurpur, Tehsil Nurpur, Distt. Kangra (H.P.) for information & further necessary action, please.
3. M/s Nandi Stone Crusher, VPO Kandwal, Tehsil Nurpur, Distt. Kangra, H.P for compliance, please.


Regional Officer
HP State Pollution Control Board

9/2